

**FORM B**  
**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF  
HITRO ENERGY SOLUTION PRIVATE LIMITED**

| Sl. No. | PARTICULARS                                                                        | DETAILS                                                                                                       |
|---------|------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------|
| 1       | Name of corporate debtor                                                           | Hitro Energy Solution Private Limited                                                                         |
| 2       | Date of incorporation of corporate debtor                                          | 28.01.2014                                                                                                    |
| 3       | Authority under which corporate debtor is incorporated/registered                  | ROC                                                                                                           |
| 4       | Corporate Identity No. / Limited Liability Identification No. of corporate debtor  | CIN -U29248TN2014PTC094732                                                                                    |
| 5       | Address of the registered office and principal office (if any) of corporate debtor | NO 29/12, M.K.A. KOVIL STREET, MYLAPORE, CHENNAI, Tamil Nadu, India - 600004.                                 |
| 6       | Date of closure of Insolvency Resolution Process                                   | 16.09.2024                                                                                                    |
| 7       | Liquidation commencement date of corporate debtor                                  | 13.01.2026                                                                                                    |
| 8       | Name and registration number of the insolvency professional acting as liquidator   | B.Mekala,<br>IBBI/IPA-002/IP-N00675/2018-19/12416<br>AFA valid till 31.12.2026                                |
| 9       | Address and e-mail of the liquidator, as registered with the Board                 | 56, Bhaiya Complex, 286, Purasawalkam High Road, Purasawalkam, Chennai 600007                                 |
| 10      | Address and e-mail to be used for correspondence with the liquidator               | 56, Bhaiya Complex, 286, Purasawalkam High Road, Purasawalkam, Chennai 600007<br>Email id:hitro.liq@gmail.com |
| 11      | Last date for submission of claims                                                 | 11.02.2026                                                                                                    |

Notice is hereby given that the National Company Law Tribunal, Chennai has ordered the commencement of liquidation of the Hitro Energy Solution Private Limited on 13.01.2026 under section 33 of the Code.

The stakeholders of Hitro Energy Solution Private Limited are hereby called upon to submit their claims with proof on or before 11.02.2026, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

**Name of The Liquidator: B Mekala, Date and place: 17.01.2026, CHENNAI**



**LUMAX INDUSTRIES LIMITED**

Regd. Office: 2<sup>nd</sup> Floor, Harbans Bhawan-II, Commercial Complex, Nangal Raya, New Delhi-110046  
Website: [www.lumaxworld.in](http://www.lumaxworld.in) | Email: [lumaxshare@lumaxmail.com](mailto:lumaxshare@lumaxmail.com) | CIN: L74899DL1981PLC012804

**NOTICE**

Notice is hereby given that the following Share Certificates have been reported lost/misplaced by the following Shareholder of the Company:

| S. No. | Name of the Shareholder                             | Folio No. | Certificate No. | Distinctive No.(s) | No. of Shares |
|--------|-----------------------------------------------------|-----------|-----------------|--------------------|---------------|
| 1.     | SUBASH KUMARI<br>Jointly with<br>SUCHANAND ANGURALA | S 005735  | 141319          | 8215313            | 8215412       |
|        |                                                     |           | 141320          | 8215413            | 8215512       |
|        |                                                     |           | 141321          | 8215513            | 8215612       |
|        |                                                     |           |                 |                    |               |
|        |                                                     |           |                 | <b>Total</b>       | <b>300</b>    |

Any person who has any claim in respect of the above said shares should lodge such claim with the Company at its Registered Office at the address given above within 15 days of publication of this notice. After the expiry of 15 days, no claim will be entertained and the Company shall proceed to issue Letter of Confirmation in lieu of abovementioned share certificates reported lost.

For LUMAX INDUSTRIES LIMITED

**RAAJESH KUMAR GUPTA**  
EXECUTIVE DIRECTOR & COMPANY SECRETARY  
M. No. ACS 8709

Place: Gurugram  
Date: 16.01.2026

**DCM Nouvelle Limited**  
CIN: L17309DL2016PLC307204

Regd. Office: 407, Vikrant Tower 4, Rajendra Place, Delhi-110008  
Email: [info@dcmnvl.com](mailto:info@dcmnvl.com) | Website: [www.dcmnvl.com](http://www.dcmnvl.com) | Ph: +91-11-43678490

**POSTAL BALLOT NOTICE AND E-VOTING INFORMATION**

Notice is hereby given that DCM Nouvelle Limited (the "Company") is seeking approval of the Members of the Company by way of Postal Ballot through remote E-Voting for:

| Description                                                                                                                                                                              | Resolution Type    |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------|
| Appointment of Mr. Deepak Sood (DIN: 07941499) as an Independent Director of the Company not liable to retire by rotation, to hold office for a period of 5 (five) consecutive years     | Special Resolution |
| Appointment of Mr. Rajinder Khanna (DIN: 10961416) as an Independent Director of the Company not liable to retire by rotation, to hold office for a period of 5 (five) consecutive years | Special Resolution |

The Postal Ballot Notice and the Statement pursuant to Section 102 of the Companies Act, 2013 read with other applicable laws ("Notice") is available on the website of the Company at <https://www.dcmnvl.com>, the website of the National Securities Depository Limited ("NSDL") at <https://www.evoting.nsdl.com/> and on the website of the Stock Exchanges on which the Equity Shares of the Company are Listed i.e. BSE Limited at <https://www.bseindia.com/> and the National Stock Exchange of India Limited at <https://www.nseindia.com/>.

Pursuant to Section 110 of the Companies Act, 2013 ("the Act"), Rule 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules") and other applicable provisions of the Act and the Rules read with General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020 and General Circular No. 09/2024 dated September 19, 2024, issued by the Ministry of Corporate Affairs ("MCA Circulars"), the Company has sent the Postal Ballot notice on Friday, 16th January, 2026, only through electronic mode to those Members whose e-mail addresses are registered with the Company/ Depositories/ Registrar and Transfer Agent/Depository Participants and whose names are recorded in the Register of Members of the Company or in the Register of Beneficial owners maintained by the Depositories as on Friday, 09th January, 2026 ("Cut-off date"). Accordingly, physical copy of the Notice along with Postal Ballot Form and pre-paid business reply envelope have not been sent to the Members for this Postal Ballot, the communication of the assent or dissent of the Members would take place through the e-voting system only.

The Company has engaged the services of NSDL to provide Remote e-voting facility to its members.

**Commencement of e-voting period:** 09:00 A.M. IST on Saturday, 17th January, 2026  
**Conclusion of e-voting period:** 05:00 P.M. IST on Sunday, 15th February, 2026  
**Cut-off date for eligibility to vote:** Friday, 09th January, 2026

The remote e-voting module shall be disabled by NSDL thereafter.

Voting rights of the Members shall be in proportion to the equity shares held by them in the paid-up equity share capital of the Company as on the Cut-off date. Once vote on a resolution is casted, the Member will not be able to change it subsequently. Please note that communication of assent or dissent of the Members would only take place through the remote e-voting system. Only those Members whose names are recorded in the Register of Members of the Company or in the Register of Beneficial owners maintained by the Depositories as on the Cut-off date will be entitled to cast their votes by remote e-voting.

For voting process, please refer "Notes" section of the Postal Ballot Notice. In case of any queries, Members may write to [evoting@nsdl.com](mailto:evoting@nsdl.com).

The Board of Directors of the Company has appointed Mrs. Pragnya Parimita Pradhan (CP No. 12030), Proprietor of M/s Pragnya Pradhan and Associates, Practicing Company Secretaries as the Scrutinizer to scrutinize the postal ballot process in a fair and transparent manner.

The Scrutinizer will submit his report to the Chairman, or any other person authorized by him, after scrutiny of the votes cast for the Postal Ballot through remote e-voting, within two working days from conclusion of the remote e-voting period for the Postal Ballot. The Scrutinizer's decision on the validity of votes casted will be final. The results of the remote e-voting along with the Scrutinizer's Report will be made available on the website of the Company at <https://www.dcmnvl.com>, the website of the National Securities Depository Limited ("NSDL") at <https://www.evoting.nsdl.com/> and on the website of the Stock Exchanges on which the Equity Shares of the Company are Listed i.e. BSE Limited at <https://www.bseindia.com/> and the National Stock Exchange of India Limited at <https://www.nseindia.com/>.

For DCM Nouvelle Limited

**Sd/-**  
**Shekhar Kapoor**  
Company Secretary and Compliance officer  
Membership No.: A 69198

**ADDENDUM TO E-AUCTION SALE NOTICE**  
(Under Part A of Schedule II to Regulation 27 of Insolvency and Bankruptcy Board of India (Bankruptcy Process for Personal Guarantors to Corporate Debtors) Regulations, 2019 r/w Insolvency and Bankruptcy Code, 2016).

**FOR SALE OF IMMOVABLE PROPERTIES OF MRS. USHA AGARWAL (IN BANKRUPTCY PROCESS)** (Personal guarantor of Rajiv Industries Limited)

With reference to the Sale Notice dated 06.12.2025 r/w Addendum dated 20.12.2025/31.12.2025 issued under Insolvency and Bankruptcy Code, 2016 and the regulations made thereunder and published on the website <https://www.bankruptcycode.com> for e-auction of assets under Regulation 27 of the Insolvency and Bankruptcy Board of India (Bankruptcy Process for Personal Guarantors to Corporate Debtors) Regulations, 2019, the last date for submission of bid documents along with Earnest Money Deposit stands extended and restated to 15.02.2026 along with consequential amendment to subsequent timelines.

Interested bidders may contact the undersigned through e-mail at [bt.rilpg@gmail.com](mailto:bt.rilpg@gmail.com) for obtaining Revised Process Memorandum.

**Sd/-Venkata Chalam Varanasi**  
Bankruptcy Trustee  
IBBI/IPA-002/IP-N00267/2017-18/10780  
No. 12-13-205, Street No. 2, Tamaka, Secunderabad – 500 017  
Mobile: +91 88977 84174  
Date: 16.01.2026, Place: Hyderabad

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**Sd/-Venkata Chalam Varanasi**  
Bankruptcy Trustee  
IBBI/IPA-002/IP-N00267/2017-18/10780  
No. 12-13-205, Street No. 2, Tamaka, Secunderabad – 500 017  
Mobile: +91 88977 84174  
Date: 16.01.2026, Place: Hyderabad

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| Sl. No. | PARTICULARS                                                                        | DETAILS                                                                                                                                           |
|---------|------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------|
| 1       | Name of corporate debtor                                                           | Hitro Energy Solution Private Limited                                                                                                             |
| 2       | Date of incorporation of corporate debtor                                          | 28.01.2014                                                                                                                                        |
| 3       | Authority under which corporate debtor is incorporated/registered                  | ROC                                                                                                                                               |
| 4       | Corporate Identity No. / Limited Liability Identification No. of corporate debtor  | CIN -U29244TN2014PTC094732                                                                                                                        |
| 5       | Address of the registered office and principal office (if any) of corporate debtor | No 29/12, M.K.A. KOVIL STREET, MYLAPORE, CHENNAI, Tamil Nadu, India - 600004.                                                                     |
| 6       | Date of closure of Insolvency Resolution Process                                   | 16.09.2024                                                                                                                                        |
| 7       | Liquidation commencement date of corporate debtor                                  | 13.01.2026                                                                                                                                        |
| 8       | Name and registration number of the insolvency professional acting as liquidator   | B. Mekala, IBBI/IPA-002/IP-N00675/2018-19/12416 AFA valid till 31.12.2026                                                                         |
| 9       | Address and e-mail of the liquidator, as registered with the Board                 | 56, Bhैया Complex, 286, Purasawalkam High Road, Purasawalkam, Chennai 600007                                                                      |
| 10      | Address and e-mail to be used for correspondence with the liquidator               | 56, Bhैया Complex, 286, Purasawalkam High Road, Purasawalkam, Chennai 600007 Email id: <a href="mailto:hito.riq@gmail.com">hito.riq@gmail.com</a> |
| 11      | Last date for submission of claims                                                 | 11.02.2026                                                                                                                                        |

Notice is hereby given that the National Company Law Tribunal, Chennai has ordered the commencement of liquidation of the Hitro Energy Solution Private Limited on 13.01.2026 under section 33 of the Code.

The stakeholders of Hitro Energy Solution Private Limited are hereby called upon to submit their claims with proof on or before 11.02.2026, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

**Name of The Liquidator: B Mekala, Date and place: 17.01.2026, CHENNAI**

**SUN PHARMA ADVANCED RESEARCH COMPANY LIMITED**  
CIN: L73100GJ2006PLC047837  
Registered Office: Plot No. 586/1, Savli G.I.D.C. Estate, Savli - Vadodara Highway, Manjisar - 391775  
Tel: +91 02657 666000  
Corporate Office: 17/8, Mahal Industrial Estate, Mahakali Caves Road, Andheri East, Mumbai 400 093, Maharashtra  
Tel: +91 22 6645 5645 Fax: +91 22 6645 5685  
Website: <https://sparc.life> Email: [secretarial@sparcmail.com](mailto:secretarial@sparcmail.com)

**NOTICE OF EXTRA ORDINARY GENERAL MEETING**

The Extra Ordinary General Meeting ("EGM") of the Company will be held through Video Conferencing ("VC")/ Other Audio-Visual Means ("OAVM") on **Monday, February 09, 2026 at 04:00 P.M. (IST)** in compliance with all the applicable provisions of the Companies Act, 2013 ("Act") and the rules made thereunder and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") read with all applicable circulars on the matter issued by the Ministry of Corporate Affairs ("MCA") and the Securities and Exchange Board of India ("SEBI"), to transact the business set out in the Notice calling the EGM.

The Notice of EGM has been sent, electronically, on January 16, 2026, to all those shareholders holding shares as on January 14, 2026 and whose e-mail address is registered with the Registrar and Transfer Agent ("RTA")/ Depository Participants/ Depositories. The said Notice can be accessed/ downloaded from the Company's website at <https://sparc.life>. It may also be accessed/ downloaded from the websites of BSE Limited and National Stock Exchange of India Limited at [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com), respectively. The Notice of EGM is also available on the website of Central Depository Services (India) Limited ("CDSL") at [www.evotingindia.com](http://www.evotingindia.com) being the agency appointed by the Company for providing VC and e-voting facility.

**Manner of casting vote(s) through e-voting and to attend EGM through VC/OAVM:**

Pursuant to provisions of the Act and Listing Regulations, the Company is providing to the shareholders the facility to exercise their right to vote by electronic means, i.e. remote e-voting and e-voting during the EGM (together referred to as "e-voting"). The facility of casting votes through e-voting is provided by CDSL. The Notice of the EGM inter alia contains the process and manner of e-voting, which includes the process and manner of e-voting by shareholders holding shares in physical form or by shareholders who have not registered their e-mail address. The process and manner to attend EGM through VC/OAVM is also given in the Notice of the EGM.

**The remote e-voting period begins on Thursday, February 05, 2026 at 9:00 a.m. (IST) and ends on Sunday, February 08, 2026 at 5:00 p.m. (IST). The remote e-voting will not be allowed beyond the aforesaid date and time.**

A person, whose name is recorded in the Register of Members or in the Register of the Beneficial Owners maintained by the Registrar and Transfer Agent/ Depositories as on the Cut-off Date, i.e. **Wednesday, January 14, 2026**, only shall be entitled to avail the facility of e-voting and attend the EGM. The voting rights of shareholders shall be in proportion to their respective shareholding in the paid-up equity share capital of the Company as on the Cut-off Date. A person who is not a shareholder as on the Cut-off Date should treat this Notice solely for information purposes. A person who becomes shareholder of the Company after January 14, 2026 and holds shares on the Cut-off Date may exercise the voting rights through e-voting and attend the EGM, by following the instructions provided in the Notice of the EGM.

Shareholders attending the EGM who have not already cast their vote by remote e-voting shall be able to cast their vote during the EGM. The shareholders who have cast their vote by remote e-voting may also attend the EGM but shall not be entitled to cast their vote again. Only those shareholders, who are present in the EGM through VC/OAVM and have not cast their vote through remote e-voting, shall be eligible to vote through e-voting system available during the EGM. If any votes are cast by the shareholders through e-voting available during the EGM, then the votes cast by such shareholders shall be considered invalid. Once the vote or a resolution is cast by the shareholder, the shareholder shall not be allowed to change it subsequently.

All grievances connected with the facility for voting by electronic means may be addressed to Mr. Rakhee D. V. / update KVC details such as PAN (Aadhar linked), Nomination Details, A Wing, 25 Floor, Marathon Futrex, Mafatall Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an email to [helpdesk.evoting@csindia.com](mailto:helpdesk.evoting@csindia.com) or call at toll-free no 1800 22 55 33.

**Manner of registering / updating e-mail address, bank account details, etc.:**

1. SEBI has mandated all the shareholders holding shares in physical mode are requested to register / update KVC details such as PAN (Aadhar linked), Nomination Details, Contact Details (address with PIN, mobile number and email address), Bank Account Details (bank name, branch name, account number and IFS code) and Specimen Signature with the Company's Registrar and Transfer Agent ("RTA"), MUGS Intime India Private Limited. The relevant forms prescribed by SEBI for furnishing the above details are available on the Company's website at <https://sparc.life> as well as on RTA's website at <https://in.mpmg.mugf.com>. For any clarifications / queries with respect to the submission of above mentioned forms, shareholders may contact the RTA at +91 22 4918 6000 or by email on [rti.helpdesk@in.mpmg.mugf.com](mailto:rti.helpdesk@in.mpmg.mugf.com)

2. Shareholders holding shares in dematerialized mode are requested to register / update KVC details such as PAN (Aadhar linked), Nomination Details, Contact Details (address with PIN, mobile number and email address), Bank Account Details (bank name, branch name, account number and IFS code) and Specimen Signature with the relevant Depository Participant.

By order of the Board of Directors  
For Sun Pharma Advanced Research Company Limited  
**Sd/-**  
**Kajal Damania**  
Company Secretary and Compliance Officer

Place: Mumbai  
Date: January 16, 2026

**ADDENDUM TO E-AUCTION SALE NOTICE**  
(Under Part A of Schedule II to Regulation 27 of Insolvency and Bankruptcy Board of India (Bankruptcy Process for Personal Guarantors to Corporate Debtors) Regulations, 2019 r/w Insolvency and Bankruptcy Code, 2016).

**FOR SALE OF IMMOVABLE PROPERTIES OF MRS. USHA AGARWAL (IN BANKRUPTCY PROCESS)** (Personal guarantor of Rajiv Industries Limited)

With reference to the Sale Notice dated 06.12.2025 r/w Addendum dated 20.12.2025/31.12.2025 issued under Insolvency and Bankruptcy Code, 2016 and the regulations made thereunder and published on the website <https://www.bankruptcycode.com> for e-auction of assets under Regulation 27 of the Insolvency and Bankruptcy Board of India (Bankruptcy Process for Personal Guarantors to Corporate Debtors) Regulations, 2019, the last date for submission of bid documents along with Earnest Money Deposit stands extended and restated to 15.02.2026 along with consequential amendment to subsequent timelines.

Interested bidders may contact the undersigned through e-mail at [bt.rilpg@gmail.com](mailto:bt.rilpg@gmail.com) for obtaining Revised Process Memorandum.

**Sd/-Venkata Chalam Varanasi**  
Bankruptcy Trustee  
IBBI/IPA-002/IP-N00267/2017-18/10780  
No. 12-13-205, Street No. 2, Tamaka, Secunderabad – 500 017  
Mobile: +91 88977 84174  
Date: 16.01.2026, Place: Hyderabad

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Date: 16.01.2026, Place: Hyderabad

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(Under Part A of Schedule II to Regulation 27 of Insolvency and Bankruptcy Board of India (Bankruptcy Process for Personal Guarantors to Corporate Debtors) Regulations, 2019 r/w Insolvency and Bankruptcy Code, 2016).

**FOR SALE OF IMMOVABLE PROPERTIES OF MRS. USHA AGARWAL (IN BANKRUPTCY PROCESS)** (Personal guarantor of Rajiv Industries Limited)

With reference to the Sale Notice dated 06.12.2025 r/w Addendum dated 20.12.2025/31.12.2025 issued under Insolvency and Bankruptcy Code, 2016 and the regulations made thereunder and published on the website <https://www.bankruptcycode.com> for e-auction of assets under Regulation 27 of the Insolvency and Bankruptcy Board of India (Bankruptcy Process for Personal Guarantors to Corporate Debtors) Regulations, 2019, the last date for submission of bid documents along with Earnest Money Deposit stands extended and restated to 15.02.2026 along with consequential amendment to subsequent timelines.

Interested bidders may contact the undersigned through e-mail at [bt.rilpg@gmail.com](mailto:bt.rilpg@gmail.com) for obtaining Revised Process Memorandum.

**Sd/-Venkata Chalam Varanasi**  
Bankruptcy Trustee  
IBBI/IPA-002/IP-N00267/2017-18/10780  
No. 12-13-205, Street No. 2, Tamaka, Secunderabad – 500 017  
Mobile: +91 88977 84174  
Date: 16.01.2026, Place: Hyderabad

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Interested bidders may contact the undersigned through e-mail at



**LUMAX INDUSTRIES LIMITED**

Regd. Office: 2<sup>nd</sup> Floor, Harbans Bhawan-II, Commercial Complex, Nangal Raya, New Delhi-110046  
Website: [www.lumaxworld.in](http://www.lumaxworld.in) | Email: [lumaxshare@lumaxmail.com](mailto:lumaxshare@lumaxmail.com) | CIN: L74899DL1981PLC012804

**NOTICE**

Notice is hereby given that the following Share Certificates have been reported lost/misplaced by the following Shareholder of the Company:

| S. No. | Name of the Shareholder                             | Folio No. | Certificate No. | Distinctive No.(s) | No. of Shares |
|--------|-----------------------------------------------------|-----------|-----------------|--------------------|---------------|
| 1.     | SUBASH KUMARI<br>Jointly with<br>SUCHANAND ANGURALA | S 005735  | 141319          | 8215313            | 8215412       |
|        |                                                     |           | 141320          | 8215413            | 8215512       |
|        |                                                     |           | 141321          | 8215513            | 8215612       |
|        |                                                     |           |                 |                    | Total         |
|        |                                                     |           |                 |                    | 300           |

Any person who has any claim in respect of the above said shares should lodge such claim with the Company at its Registered Office at the address given above within 15 days of publication of this notice. After the expiry of 15 days, no claim will be entertained and the Company shall proceed to issue Letter of Confirmation in lieu of abovementioned share certificates reported lost.

For LUMAX INDUSTRIES LIMITED

**RAAJESH KUMAR GUPTA**  
EXECUTIVE DIRECTOR & COMPANY SECRETARY  
M. No. ACS 8709

Place: Gurugram  
Date : 16.01.2026

**DCM Nouvelle Limited**  
CIN: L17309DL2016PLC307204

Regd. Office: 407, Vikrant Tower 4, Rajendra Place, Delhi-110008  
Email: [info@dcmnvl.com](mailto:info@dcmnvl.com) | Website: [www.dcmnvl.com](http://www.dcmnvl.com) | Ph: +91-11-43678490

**POSTAL BALLOT NOTICE AND E-VOTING INFORMATION**

Notice is hereby given that DCM Nouvelle Limited (the "Company") is seeking approval of the Members of the Company by way of Postal Ballot through remote E-Voting for:

| Description                                                                                                                                                                              | Resolution Type    |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------|
| Appointment of Mr. Deepak Sood (DIN: 07941499) as an Independent Director of the Company not liable to retire by rotation, to hold office for a period of 5 (five) consecutive years     | Special Resolution |
| Appointment of Mr. Rajinder Khanna (DIN: 10961416) as an Independent Director of the Company not liable to retire by rotation, to hold office for a period of 5 (five) consecutive years | Special Resolution |

The Postal Ballot Notice and the Statement pursuant to Section 102 of the Companies Act, 2013 read with other applicable laws ("Notice") is available on the website of the Company at <https://www.dcmnvl.com>, the website of the National Securities Depository Limited ("NSDL") at <https://www.evoting.nsdl.com/> and on the website of the Stock Exchanges on which the Equity Shares of the Company are Listed i.e. BSE Limited at <https://www.bseindia.com/> and the National Stock Exchange of India Limited at <https://www.nseindia.com/>.

Pursuant to Section 110 of the Companies Act, 2013 ("the Act"), Rule 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules") and other applicable provisions of the Act and the Rules read with General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020 and General Circular No. 09/2024 dated September 19, 2024, issued by the Ministry of Corporate Affairs ("MCA Circulars"), the Company has sent the Postal Ballot notice on Friday, 16th January, 2026, only through electronic mode to those Members whose e-mail addresses are registered with the Company/ Depositories/ Registrar and Transfer Agent/Depository Participants and whose names are recorded in the Register of Members of the Company or in the Register of Beneficial owners maintained by the Depositories as on Friday, 09th January, 2026 ("Cut-off date"). Accordingly, physical copy of the Notice along with Postal Ballot Form and pre-paid business reply envelope have been sent to the Members for this Postal Ballot, the communication of the assent or dissent of the Members would take place through the e-voting system only.

The Company has engaged the services of NSDL to provide Remote e-voting facility to its members.

**Commencement of e-voting period** 09:00 A.M. IST on Saturday, 17th January, 2026  
**Conclusion of e-voting period** 05:00 P.M. IST on Sunday, 15th February, 2026  
**Cut-off date for eligibility to vote** Friday, 09th January, 2026

The remote e-voting module shall be disabled by NSDL thereafter.

Voting rights of the Members shall be in proportion to the equity shares held by them in the paid-up equity share capital of the Company as on the Cut-off date. Once vote on a resolution is casted, the Member will not be able to change it subsequently. Please note that communication of assent or dissent of the Members would only take place through the remote e-voting system. Only those Members whose names are recorded in the Register of Members of the Company or in the Register of Beneficial owners maintained by the Depositories as on the Cut-off date will be entitled to cast their votes by remote e-voting.

For voting process, please refer "Notes" section of the Postal Ballot Notice. In case of any queries, Members may write to [evoting@nsdl.com](mailto:evoting@nsdl.com).

The Board of Directors of the Company has appointed Mrs. Pragnya Parmita Pradhan (CP No. 12030), Proprietor of M/s Pragnya Pradhan and Associates, Practicing Company Secretaries as the Scrutinizer to scrutinize the postal ballot process in a fair and transparent manner.

The Scrutinizer will submit his report to the Chairman, or any other person authorized by him, after scrutiny of the votes cast for the Postal Ballot through remote e-voting, within two working days from conclusion of the remote e-voting period for the Postal Ballot. The Scrutinizer's decision on the validity of votes casted will be final. The results of the remote e-voting along with the Scrutinizer's Report will be made available on the website of the Company at <https://www.dcmnvl.com/>, the website of the National Securities Depository Limited ("NSDL") at <https://www.evoting.nsdl.com/> and on the website of the Stock Exchanges on which the Equity Shares of the Company are Listed i.e. BSE Limited at <https://www.bseindia.com/> and the National Stock Exchange of India Limited at <https://www.nseindia.com/>.

For DCM Nouvelle Limited

**Sd/-**  
**Shekhar Kapoor**  
Company Secretary and Compliance officer  
Membership No.: A 69198

**SUN PHARMA ADVANCED RESEARCH COMPANY LIMITED**  
CIN: L73100GJ2006PLC047837  
Registered Office: Plot No. 586/1, Savli G.I.D.C. Estate, Savli - Vadodara Highway, Manjisar - 391775  
Tel: +91 0265 766800  
Corporate Office: 17/8, Mahal Industrial Estate, Mahakali Caves Road, Andheri East, Mumbai 400 093, Maharashtra  
Tel: +91 22 6645 5645 Fax: +91 22 6645 5685  
Website: <https://sparc.life> Email: [secretarial@sparcmail.com](mailto:secretarial@sparcmail.com)

**NOTICE OF EXTRA ORDINARY GENERAL MEETING**

The Extra Ordinary General Meeting ("EGM") of the Company will be held through Video Conferencing ("VC")/ Other Audio-Visual Means ("OAVM") on **Monday, February 09, 2026 at 04:00 P.M. (IST)** in compliance with all the applicable provisions of the Companies Act, 2013 ("Act") and the rules made thereunder and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") read with all applicable circulars on the matter issued by the Ministry of Corporate Affairs ("MCA") and the Securities and Exchange Board of India ("SEBI"), to transact the business set out in the Notice calling the EGM.

The Notice of EGM has been sent, electronically, on January 16, 2026, to all those shareholders holding shares as on January 14, 2026 and whose e-mail address is registered with the Registrar and Transfer Agent ("RTA")/ Depository Participants/ Depositories. The said Notice can be accessed/ downloaded from the Company's website at <https://sparc.life>. It may also be accessed/ downloaded from the websites of BSE Limited and National Stock Exchange of India Limited at [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com), respectively. The Notice of EGM is also available on the website of Central Depository Services (India) Limited ("CDSL") at [www.evotingindia.com](http://www.evotingindia.com) being the agency appointed by the Company for providing VC and e-voting facility.

**Manner of casting vote(s) through e-voting and to attend EGM through VC/OAVM:**  
Pursuant to provisions of the Act and Listing Regulations, the Company is providing to the shareholders the facility to exercise their right to vote by electronic means, i.e. remote e-voting and e-voting during the EGM (together referred to as "e-voting"). The facility of casting votes through e-voting is provided by CDSL. The Notice of the EGM inter alia contains the process and manner of e-voting, which includes the process and manner of e-voting by shareholders holding shares in physical form or by shareholders who have not registered their e-mail address. The process and manner to attend EGM through VC/OAVM is also given in the Notice of the EGM.

**The remote e-voting period begins on Thursday, February 05, 2026 at 9:00 a.m. (IST) and ends on Sunday, February 08, 2026 at 5:00 p.m. (IST). The remote e-voting will not be allowed beyond the aforesaid date and time.**

A person, whose name is recorded in the Register of Members or in the Register of the Beneficial Owners maintained by the Registrar and Transfer Agent/ Depositories as on the Cut-off Date, i.e. **Wednesday, January 14, 2026**, only shall be entitled to avail the facility of e-voting and attend the EGM. The voting rights of shareholders shall be in proportion to their respective shareholding in the paid-up equity share capital of the Company as on the Cut-off Date. A person who is not a shareholder as on the Cut-off Date should treat this Notice solely for information purposes. A person who becomes shareholder of the Company after January 14, 2026 and holds shares on the Cut-off Date may exercise the voting rights through e-voting and attend the EGM, by following the instructions provided in the Notice of the EGM.

Shareholders attending the EGM who have not already cast their vote by remote e-voting shall be able to cast their vote during the EGM. The shareholders who have cast their vote by remote e-voting may also attend the EGM but shall not be entitled to cast their vote again. Only those shareholders, who are present in the EGM through VC/OAVM and have not cast their vote through remote e-voting, shall be eligible to vote through e-voting system available during the EGM. If any votes are cast by the shareholders through e-voting available during the EGM, then the votes cast by such shareholders shall be considered invalid. Once the vote on a resolution is cast by the shareholder, the shareholder shall not be allowed to change it subsequently.

All grievances connected with the facility for voting by electronic means may be addressed to Mr. Rakhee Dabir, Sr. Manager, (CDSL) Central Depository Services (India), A Wing, 25 Floor, Marathon Futrex, Mafatlal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an email to [helpdesk.evoting@cdsindia.com](mailto:helpdesk.evoting@cdsindia.com) or call at toll-free no 1800 22 55 33.

**Manner of registering / updating e-mail address, bank account details, etc.:**  
1. SEBI has mandated all the shareholders holding shares in physical mode are requested to register / update KVC details such as PAN (Aadhar linked), Nomination Details, Contact Details (address with PIN, mobile number and email address), Bank Account Details (bank name, branch name, account number and IFSC code) and Specimen Signature with the Company's Registrar and Transfer Agent ("RTA"), MUFIS Intime India Private Limited. The relevant forms prescribed by SEBI for furnishing the above details are available on the Company's website at <https://sparc.life> as well as on RTA's website at <https://in.mpmis.mufis.com/>. For any clarifications / queries with respect to the submission of above mentioned forms, shareholders may contact the RTA at +91 22 4918 6000 or by email on [rti.helpdesk@in.mpmis.mufis.com](mailto:rti.helpdesk@in.mpmis.mufis.com)

2. Shareholders holding shares in dematerialized mode are requested to register / update KVC details such as PAN (Aadhar linked), Nomination Details, Contact Details (address with PIN, mobile number and email address), Bank Account Details (bank name, branch name, account number and IFSC code) and Specimen Signature with the relevant Depository Participant.

By order of the Board of Directors  
For Sun Pharma Advanced Research Company Limited

**Sd/-**  
**Kajal Damanika**  
Company Secretary and Compliance Officer

Place: Mumbai  
Date: January 16, 2026

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Mobile: +91 88977 84174  
Date: 16.01.2026, Place: Hyderabad

**FORM B**  
**PUBLIC ANNOUNCEMENT**  
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)  
**FOR THE ATTENTION OF THE STAKEHOLDERS OF HITRO ENERGY SOLUTION PRIVATE LIMITED**

| Sl. No. | PARTICULARS                                                                        | DETAILS                                                                                                                                           |
|---------|------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------|
| 1       | Name of corporate debtor                                                           | Hitro Energy Solution Private Limited                                                                                                             |
| 2       | Date of incorporation of corporate debtor                                          | 28.01.2014                                                                                                                                        |
| 3       | Authority under which corporate debtor is incorporated/registered                  | ROC                                                                                                                                               |
| 4       | Corporate Identity No. / Limited Liability Identification No. of corporate debtor  | CIN -U29248TN2014PTC094732                                                                                                                        |
| 5       | Address of the registered office and principal office (if any) of corporate debtor | No 29/12, M.K.A. KOVIL STREET, MYLAPORE, CHENNAI, Tamil Nadu, India - 600004.                                                                     |
| 6       | Date of closure of Insolvency Resolution Process                                   | 16.09.2024                                                                                                                                        |
| 7       | Liquidation commencement date of corporate debtor                                  | 13.01.2026                                                                                                                                        |
| 8       | Name and registration number of the insolvency professional acting as liquidator   | B. Mekala, IBBI/IPA-002/IP-N00675/2018-19/12416 AFA valid till 31.12.2026                                                                         |
| 9       | Address and e-mail of the liquidator, as registered with the Board                 | 56, Bhैया Complex, 286, Purasawalkam High Road, Purasawalkam, Chennai 600007                                                                      |
| 10      | Address and e-mail to be used for correspondence with the liquidator               | 56, Bhैया Complex, 286, Purasawalkam High Road, Purasawalkam, Chennai 600007 Email id: <a href="mailto:hitriloq@gmail.com">hitriloq@gmail.com</a> |
| 11      | Last date for submission of claims                                                 | 11.02.2026                                                                                                                                        |

Notice is hereby given that the National Company Law Tribunal, Chennai has ordered the commencement of liquidation of the Hitro Energy Solution Private Limited on 13.01.2026 under section 33 of the Code.

The stakeholders of Hitro Energy Solution Private Limited are hereby called upon to submit their claims with proof on or before 11.02.2026, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

**Name of The Liquidator: B Mekala, Date and place: 17.01.2026, CHENNAI**

**TATA TECHNOLOGIES**

Regd Office: Plot No 25, Rajiv Gandhi Infotech Park, Hinjawadi, Pune, India - 411 057, Tel: +91 20 66529090  
Email: [investor@tatatechnologies.com](mailto:investor@tatatechnologies.com) • CIN:L72200PN1994PLC013313 • Website: [www.tatatechnologies.com/in](http://www.tatatechnologies.com/in)

**Extract of Consolidated Unaudited Financial Results for the quarter and nine months ended December 31, 2025**

₹ in crore (except per share data)

| Sr. No. | Particulars                                                   | Quarter ended December 31, 2025 | Nine months ended December 31, 2025 | Quarter ended December 31, 2024 |
|---------|---------------------------------------------------------------|---------------------------------|-------------------------------------|---------------------------------|
| 1       | Revenue from operations                                       | Unaudited 1,365.73              | Unaudited 3,933.35                  | Unaudited 1,317.38              |
| 2       | Profit before exceptional items and tax for the period        | 186.83                          | 645.25                              | 226.19                          |
| 3       | Profit before tax for the period                              | 22.97                           | 481.39                              | 226.19                          |
| 4       | Net Profit after tax for the period                           | 6.64                            | 342.42                              | 168.64                          |
| 5       | Total comprehensive income for the period                     | 11.46                           | 477.43                              | 137.49                          |
| 6       | Equity share capital (face value of ₹2 each)                  | 81.15                           | 81.15                               | 81.13                           |
| 7       | Earnings per share (EPS) (not annualized for interim periods) |                                 |                                     |                                 |
|         | (a) Basic EPS                                                 | 0.16                            | 8.43                                | 4.16                            |
|         | (b) Diluted EPS                                               | 0.16                            | 8.43                                | 4.15                            |

**Notes:**

- The unaudited consolidated results were reviewed and recommended by the Audit Committee on January 16, 2026 and approved by the Board of Directors at its meeting held on January 16, 2026. The Statutory Auditors have reviewed the consolidated financial results for the quarter and nine months ended December 31, 2025 and have issued an unmodified conclusion on the same.
- These unaudited consolidated financial results have been prepared in accordance with Indian Accounting Standards (Ind AS) notified under Section 133 of the Companies Act, 2013 read with the Companies (Indian Accounting Standard Rules), 2015 (as amended) and in terms of Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015.
- On November 21, 2025, Government of India notified four new Labour Codes. The Group has assessed and disclosed the incremental impact of these changes on the basis of best information available. The Group continues to monitor the publications on Central/State Rules and clarifications from relevant bodies and would provide appropriate accounting effect on the basis of such applicable developments.
- During the current quarter, the Group, through its wholly owned subsidiary, Tata Technologies Pte Ltd (Singapore) completed 100% acquisition of Es-Tec GmbH, Germany and its subsidiaries (collectively called the Es-Tec Group), which are into the business of high end automotive engineering services with deep know-how in ADAS, Connected Driving, and Digital Engineering.
- The unaudited consolidated financial results include 19 wholly-owned subsidiaries and one associate as on December 31, 2025.
- Tata Motors Limited ("presently known as Tata Motors Passenger Vehicles Limited") ("TML"), the Holding Company of Tata Technologies Ltd, at its Board of Directors meeting held on August 1, 2024, approved a Composite Scheme of Arrangement involving the demerger of its Commercial Vehicle ("CV") business undertaking into TML Commercial Vehicles Limited and the merger of erstwhile Tata Motors Passenger Vehicles Limited with the existing listed company TML thereby resulting in two separate listed companies for the CV and Passenger Vehicle businesses. Pursuant to the Composite Scheme of Arrangement approved by the Hon'ble National Company Law Tribunal, Mumbai Bench, effective October 1, 2025, Tata Motors Passenger Vehicle Limited (formerly Tata Motors Limited) is the Holding Company of Tata Technologies Ltd.
- Ms. Savitha Balachandran, had held the office of Chief Financial Officer of the Company till December 30, 2025. Mr.Uttam Gujrati has assumed this office as the Group's new Chief Financial Officer effective December 31, 2025.
- Extracts of Unaudited Standalone Financial Results for quarter and nine months ended December 31, 2025.

₹ in crore)

| Sr. No. | Particulars                                            | Quarter ended December 31, 2025 | Nine months ended December 31, 2025 | Quarter ended December 31, 2024 |
|---------|--------------------------------------------------------|---------------------------------|-------------------------------------|---------------------------------|
| a)      | Revenue from operations                                | 758.71                          | 2,295.98                            | 748.20                          |
| b)      | Profit before exceptional items and tax for the period | 137.05                          | 639.88                              | 139.03                          |
| c)      | Profit / (Loss) before tax for the period              | (2.82)                          | 500.01                              | 139.03                          |
| d)      | Net Profit / (Loss) after tax for the period           | (1.50)                          | 411.31                              | 103.24                          |
| e)      | Total comprehensive income / (loss) for the period     | (2.38)                          | 408.74                              | 106.49                          |

9) The above is an extract of the full format of Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of consolidated and standalone results of the Company are available on the Company's website ([www.tatatechnologies.com/in](http://www.tatatechnologies.com/in)), and also on the website of the BSE Limited, ([www.bseindia.com](http://www.bseindia.com)) and National Stock Exchange of India Limited, ([www.nseindia.com](http://www.nseindia.com)), where the shares of the Company are listed.

For and on behalf of the Board of Directors

**Warren Harris**  
Chief Executive Officer and Managing Director  
DIN: 02098548

Date: January 16, 2026  
Place: Pune

Scan QR to review the results online

**Mahatma Phule Renewable Energy and Infrastructure Technology Limited**  
(Subsidiary of MPBCDC, a Government of Maharashtra undertaking)

**Request for Selection (RFS)**

MAHAPREIT is inviting RFS from the eligible bidders for Selection of Solar Power Developers Through E-Tendering Process for setting up of 100 MW floating solar pv power project under RESCO model at BMC's Tansa and Modak sagar dam in the state of MAHARASHTRA.

Last date for submission of RFS: **12/02/2026 up to 15:00 hours.**

Detailed RFS document can be accessed at <https://mahapreit.in> and <https://mahatenders.gov.in/> website.

**Executive Director (RESCO)**

**NOTICE OF SALE OF ASSETS OF SNNHEA NATURAL WORLD PRIVATE LIMITED (in Liquidation)**

Factory at: Plot No. 1B, Village-Yadav Gat No. 50, 51, 52 and 53, Parvati Co-Operative Industrial Estate, Sector-I, Phase-II, within the local limits of Shirur, Taluka Shirur, Kolhapur - 416146.  
Regd. Off. At: Flt 26-A, 1st Flr, A-3, Narayan P Chandivall Road, Off Sakinaka, Sakinaka, Mumbai 400072, MH, India  
(Sale under Insolvency and Bankruptcy Code, 2016)

The undersigned Liquidator of Snnheha Natural World Private Limited (in Liquidation) ("Corporate Debtor"), appointed by the Hon'ble NCLT, Mumbai, vide order dated 17.01.2025, intends to sell the following immovable properties forming part of the liquidation estate of Corporate Debtor through e-auction on "as is where is basis", "as is what is basis", "whatever there is basis" and "without recourse basis". Sale will be done by the undersigned through E-Auction service provider i.e. website: <https://bbi.baanknet.com/eauction-ibbi>.

| Due Diligence and Inspection Of assets under auction            | Up to Wednesday, 04 <sup>th</sup> February, 2026 (with one-day prior intimation to Mr. Sudhanshu Pandey -Mob. - 9821916190 - between 11:00 am - 3:30 pm (except Sundays and State Holidays) |
|-----------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Last Date to submit Bid Documents and pay Earnest Money Deposit | Up to Friday, 06 <sup>th</sup> February, 2026                                                                                                                                               |
| Date of 28th E-Auction                                          | Monday, 09 <sup>th</sup> February, 2026, 3:00 PM to 5:00 PM                                                                                                                                 |
| Declaration of Highest Bidder                                   | Tuesday, 10 <sup>th</sup> February, 2026                                                                                                                                                    |
| Declaration of Successful Bidder                                | Friday, 13 <sup>th</sup> February, 2026                                                                                                                                                     |

| Sr. No. | Description (Assets)                                                                                                                                                                                                                                                                                                                                                                                                                                                        | Reserve Price (Rs. in lakhs) | EMD (% of Reserve Price) (Rs. in lakhs) |
|---------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------|-----------------------------------------|
| 1       | <b>Asset Block 1:</b> Plot without ETP includes building existing on plot no 1B with 2,700.00 SQ.M/ 29,052.00 SQ. FT and existing plot 1C with 15,152.00 SQ.M/ 1,63,036.00 SQ.FT. on lease from Parvati Co-Operative Industrial Estate. Thus total area of Asset Block of land with building is 17,852 SQ.M./ 1,92,088 square feet. The land includes Building admeasuring approximate built-up area of 46,246.50 SQ. Ft. (This block has land and building other than ETP) | 463.00                       | 23.15                                   |

**Note:** The Asset Block of Plot without ETP (Subject of present auction), as well as the Asset Block being Plot with structure housing Effluent Treatment Plant (ETP) which has been successfully auctioned in the 20<sup>th</sup> E-auction held on 17<sup>th</sup> December 2024, both blocks are situated at Plot No. 1-B and 1-C, Village-Yadav Gat, Off. No. 50, 51, 52 and 53, Parvati Co-Operative Industrial Estate, Sector-I, Phase-II, Taluka-Shirur, District-Kolhapur, within the local limits of Shirur. As there is no clear demarcation of the plots, it will be the responsibility of the successful bidder of the present auction (Plot without ETP) to coordinate with the responsible bidder of the Plot with structure housing ETP to arrange with the concerned authorities for demarcation of the plot and create an independent access at its own cost. This will not be the responsibility of the Liquidator.

Bidders may refer to detailed terms and conditions and E-Auction Process Memorandum which can be obtained by emailing the undersigned at [snnhehaworld@gmail.com](mailto:snnhehaworld@gmail.com) and also visit [www.ibtbi.gov.in](http://www.ibtbi.gov.in) for the sale auction notice. Bidders can also contact Mr. Sudhanshu Pandey Mob. No. +91-9821916190 or login to website: <https://bbi.baanknet.com/eauction-ibbi> which has been used as the E-Auction Service Provider as mandated by Insolvency and Bankruptcy Board of India (IBBI). The sale of the assets shall be undertaken by the E-Auction Service Provider for and on behalf of the Seller through an e-auction platform provided on the website of the E-Auction Service provider <https://bbi.baanknet.com/eauction-ibbi>. Prospective bidders shall submit an undertaking that they do not suffer from any ineligibility u/s 29A to the extent applicable and if found ineligible at any stage, the earnest money deposited shall be forfeited. Within 3 days of declaring highest bidder, liquidator shall conduct due diligence and verify the eligibility of the highest bidder. In case the highest bidder is found ineligible, the liquidator may, in consultation with SCC, declare next highest bidder as successful bidder.

The Bidders(s) should make their own independent inquiries regarding the Assets of the Company, any encumbrances, title of assets and claims/rights/dues/ affecting the assets etc., and should inspect the properties/assets at their own expense. Payment of the bid price along with interest, charges or taxes as applicable must be completed by the successful bidder within the period stipulated in the E-Auction Sale Process Memorandum and failure to do so will make him liable for penal action, including, but not limited to forfeiture of amounts deposited, and cancellation of sale. As per Regl. 31A(1)(h) of IBBI (Liquidation Process) Regulations, 2016 i.e. in consultation with Stakeholders' Consultation Committee, the Liquidator may consider extension of the period of payment for a reasonable period beyond ninety days.

This invitation purports to invite prospective bidders and does not create any kind of binding obligation on the part of the Liquidator or the Corporate Debtor to effectuate the sale.

The Liquidator has the absolute right to accept or reject any or all offer(s)/bids or adjourn/postpone/cancel the E-Auction or withdraw any property or portion thereof from the auction proceeding at any stage or disqualify any interested party / potential investor / bidder without any liability. Any revision in the sale notice will be uploaded on the website <https://bbi.baanknet.com/eauction-ibbi>. It is requested to all the bidders to kindly visit the website regularly.

Place: Mumbai  
Date: 17.01.2026

**Namrata Amol Randev**  
Liquidator of Snnheha Natural World Private Limited (in Liquidation)  
IBBI Regn. No.: IBBI/IPA-001/IP-P01585/2019-2020/12495  
AFA Valid up to 31.12.2026  
Address: 215, Laxmi Plaza, Laxmi Industrial Estate, New Link Road, Andheri West, Mumbai, Maharashtra 400053

**PUBLIC NOTICE**

Notice is hereby given that "INDEED FINCAP PRIVATE LIMITED" having RBI (CoR) No. B-14.03440 (which is a RBI registered NBFC Company, incorporated under the provisions of the Companies Act, 1956 and is governed by the provisions of the Companies Act, 2013 and the Rules made thereunder and having its registered office at 13th Floor, Dr. Gopal Das Bhawan, 28 Barakhamba Road, Connaught Place, New Delhi -110001) has received the approval from the Department of Regulation, Non-Banking Financial Company - Base Layer, Reserve Bank of India, New Delhi for the change in the management of the company, in respect of appointment of Mr. Nikhil Aggarwal (DIN: 07960055) and Mr. Shivansh Aggarwal (DIN: 10486984) and resignation of Mr. Ravi Aggarwal (DIN: 00203856) and Mr. Dhananjay Shukla (DIN: 01264947) as the Directors of the Company vide Letter No. DEL.DOR.NBFCBL.No.S743/24-03-126/2025-2026 dated 12th January 2026. Any person(s) who have any objection in this regard may submit their objections/comments to the Company at its registered office or to the Department of Non-Banking Regulation, Reserve Bank of India, New Delhi within 30 (Thirty) days of this publication.

**For Indeed Fincap Private Limited**

**Sd/-**  
**RAVI AGGARWAL**  
DIRECTOR  
DIN: 00203856  
ADDRESS: AASHIRWAD, PALAM FARM 6, SALAHAPUR BIJWASAN, SOUTH WEST DELHI - 110061  
Date: 16.01.2026  
Place: Delhi

**JINDAL STEEL**

**NOTICE**

Notice is hereby given that under mentioned share certificates of the Company have been reported as lost or misplaced and the holders of the said share certificates have requested the Company for issue of duplicate share certificates:

| Sr. No. | Name                           | Folio No. | FV (In Rs.) | Certificate No. | Distinctive No.       | No. of Shares |
|---------|--------------------------------|-----------|-------------|-----------------|-----------------------|---------------|
| 1       | Subhash Kumar Kejriwal         | 402515    | 1           | 505677          | 171322997 - 171324796 | 1800          |
| 2       | Indravandan Prangivandas Sheth | 37848     | 1           | 501858          | 163296257 - 163297106 | 850           |
| 3       | Rahul Palival                  | 3713      | 5           | 25280           | 21231097 - 21231288   | 192           |
| 4       | Gunjan Paul                    | 435976    | 10          | 143115          | 8781912 - 8781951     | 40            |
| 5       | Saroja Thatikonda              | 427035    | 1           | 508570          | 176148694 - 176150896 | 2000          |
| 6       | Jagdish Saboo                  | 435460    | 10          | 150948          | 23035116 - 23035475   | 360           |
| 7       | Rama Tuli/Uma Tuli             | 32545     | 1           | 507915          | 175015197 - 175016996 | 1800          |
| 8       | Smt Indravathi Pola            | 422693    | 5           | 16977           | 8776368 - 8776400     | 36            |
| 9       | Aswatha Narayana Pola          | 401191</  |             |                 |                       |               |



**LUMAX INDUSTRIES LIMITED**

Regd. Office: 2<sup>nd</sup> Floor, Harbans Bhawan-II, Commercial Complex, Nangal Raya, New Delhi-110046  
Website: [www.lumaxworld.in](http://www.lumaxworld.in)  
Email: [lumaxshare@lumaxmail.com](mailto:lumaxshare@lumaxmail.com), CIN: L74899DL1981PLC012804

**NOTICE**

Notice is hereby given that the following Share Certificates have been reported lost/misplaced by the following Shareholder of the Company:

| S. No. | Name of the Shareholder | Folio No. | Certificate No. | Distinctive No.(s) | No. of Shares |
|--------|-------------------------|-----------|-----------------|--------------------|---------------|
| 1.     | SUBASH KUMARI           | S 005735  | 141319          | 8215313            | 8215412       |
|        | Jointly with            |           | 141320          | 8215413            | 8215512       |
|        | SUCHANAND ANGURALA      |           | 141321          | 8215513            | 8215612       |
|        |                         |           |                 | Total              | 300           |

Any person who has any claim in respect of the above said shares should lodge such claim with the Company at its Registered Office at the address given above within 15 days of publication of this notice. After the expiry of 15 days, no claim will be entertained and the Company shall proceed to issue Letter of Confirmation in lieu of abovementioned share certificates reported lost.

For LUMAX INDUSTRIES LIMITED

**RAAJESH KUMAR GUPTA**  
EXECUTIVE DIRECTOR & COMPANY SECRETARY  
M. No. ACS 8709

Place: Gurugram  
Date : 16.01.2026

**DCM Nouvelle Limited**

CIN: L17309DL2016PLC307204

Regd. Office: 407, Vikrant Tower 4, Rajendra Place, Delhi-110008  
Email: [info@dcmnvl.com](mailto:info@dcmnvl.com) | Website: [www.dcmnvl.com](http://www.dcmnvl.com) | Ph: +91-11-43678490

**POSTAL BALLOT NOTICE AND E-VOTING INFORMATION**

Notice is hereby given that DCM Nouvelle Limited (the "Company") is seeking approval of the Members of the Company by way of Postal Ballot through remote E-Voting for:

| Description                                                                                                                                                                              | Resolution Type    |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------|
| Appointment of Mr. Deepak Sood (DIN: 07941499) as an Independent Director of the Company not liable to retire by rotation, to hold office for a period of 5 (five) consecutive years     | Special Resolution |
| Appointment of Mr. Rajinder Khanna (DIN: 10961416) as an Independent Director of the Company not liable to retire by rotation, to hold office for a period of 5 (five) consecutive years | Special Resolution |

The Postal Ballot Notice and the Statement pursuant to Section 102 of the Companies Act, 2013 read with other applicable laws ("Notice") is available on the website of the Company at <https://www.dcmnvl.com>, the website of the National Securities Depository Limited ("NSDL") at <https://www.evoting.nsdl.com/> and on the website of the Stock Exchanges on which the Equity Shares of the Company are Listed i.e. BSE Limited at <https://www.bseindia.com/> and the National Stock Exchange of India Limited at <https://www.nseindia.com/>.

Pursuant to Section 110 of the Companies Act, 2013 ("the Act"), Rule 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules") and other applicable provisions of the Act and the Rules read with General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020 and General Circular No. 09/2024 dated September 19, 2024, issued by the Ministry of Corporate Affairs ("MCA Circulars"), the Company has sent the Postal Ballot notice on Friday, 16th January, 2026, only through electronic mode to those Members whose e-mail addresses are registered with the Company/ Depositories/ Registrar and Transfer Agent/Depository Participants and whose names are recorded in the Register of Members of the Company or in the Register of Beneficial owners maintained by the Depositories as on Friday, 09th January, 2026 ("Cut-off date"). Accordingly, physical copy of the Notice along with Postal Ballot Form and pre-paid business reply envelope have not been sent to the Members for this Postal Ballot, the communication of the assent or dissent of the Members would take place through the e-voting system only.

The Company has engaged the services of NSDL to provide Remote e-voting facility to its members.

**Commencement of e-voting period** 09:00 A.M. IST on Saturday, 17th January, 2026  
**Conclusion of e-voting period** 05:00 P.M. IST on Sunday, 15th February, 2026  
**Cut-off date for eligibility to vote** Friday, 09th January, 2026

The remote e-voting module shall be disabled by NSDL thereafter.

Voting rights of the Members shall be in proportion to the equity shares held by them in the paid-up equity share capital of the Company as on the Cut-off date. Once vote on a resolution is casted, the Member will not be able to change it subsequently. Please note that communication of assent or dissent of the Members would only take place through the remote e-voting system. Only those Members whose names are recorded in the Register of Members of the Company or in the Register of Beneficial owners maintained by the Depositories as on the Cut-off date will be entitled to cast their votes by remote e-voting.

For voting process, please refer "Notes" section of the Postal Ballot Notice. In case of any queries, Members may write to [evoting@nsdl.com](mailto:evoting@nsdl.com).

The Board of Directors of the Company has appointed Mrs. Pragnya Parimita Pradhan (CP No. 12030), Proprietor of M/s Pragnya Pradhan and Associates, Practicing Company Secretaries as the Scrutinizer to scrutinize the postal ballot process in a fair and transparent manner.

The Scrutinizer will submit his report to the Chairman, or any other person authorized by him, after scrutiny of the votes cast for the Postal Ballot through remote e-voting, within two working days from conclusion of the remote e-voting period for the Postal Ballot. The Scrutinizer's decision on the validity of votes casted will be final. The results of the remote e-voting along with the Scrutinizer's Report will be made available on the website of the Company at <https://www.dcmnvl.com>, the website of the National Securities Depository Limited ("NSDL") at <https://www.evoting.nsdl.com/> and on the website of the Stock Exchanges on which the Equity Shares of the Company are Listed i.e. BSE Limited at <https://www.bseindia.com/> and the National Stock Exchange of India Limited at <https://www.nseindia.com/>.

For DCM Nouvelle Limited

**Sd/-**  
**Shekhar Kapoor**  
Company Secretary and Compliance officer  
Membership No.: A 69198

**SUN PHARMA ADVANCED RESEARCH COMPANY LIMITED**

CIN: L73100G12006PLC047837  
Registered Office: Plot No. 5&6/1, Savli G.I.D.C. Estate, Savli - Vadodara Highway, Manjisar - 391775  
Tel: +91 02657 666000  
Corporate Office: 17/8, Mahal Industrial Estate, Mahakali Caves Road, Andheri East, Mumbai 400 093, Maharashtra  
Tel: +91 22 6645 5645 Fax: +91 22 6645 5685  
Website: <https://sparc.life> Email: [secretarial@sparcmail.com](mailto:secretarial@sparcmail.com)

**NOTICE OF EXTRA ORDINARY GENERAL MEETING**

The Extra Ordinary General Meeting ("EGM") of the Company will be held through Video Conferencing ("VC")/ Other Audio-Visual Means ("OAVM") on **Monday, February 09, 2026 at 04:00 P.M. (IST)** in compliance with all the applicable provisions of the Companies Act, 2013 ("Act") and the rules made thereunder and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") read with all applicable circulars on the matter issued by the Ministry of Corporate Affairs ("MCA") and the Securities and Exchange Board of India ("SEBI"), to transact the business set out in the Notice calling the EGM.

The Notice of EGM has been sent, electronically, on January 16, 2026, to all those shareholders holding shares as on January 14, 2026 and whose e-mail address is registered with the Registrar and Transfer Agent ("RTA")/ Depository Participants/ Depositories. The said Notice can be accessed/ downloaded from the Company's website at <https://sparc.life>. It may also be accessed/ downloaded from the websites of BSE Limited and National Stock Exchange of India Limited at [www.bseindia.com](https://www.bseindia.com) and [www.nseindia.com](https://www.nseindia.com), respectively. The Notice of EGM is also available on the website of Central Depository Services (India) Limited ("CDSL") at [www.evotingindia.com](https://www.evotingindia.com) being the agency appointed by the Company for providing VC and e-voting facility.

**Manner of casting vote(s) through e-voting and to attend EGM through VC/OAVM:**

Pursuant to provisions of the Act and Listing Regulations, the Company is providing to the shareholders the facility to exercise their right to vote by electronic means, i.e. remote e-voting and e-voting during the EGM (together referred to as "e-voting"). The facility of casting votes through e-voting is provided by CDSL. The Notice of the EGM inter alia contains the process and manner of e-voting, which includes the process and manner of e-voting by shareholders holding shares in physical form or by shareholders who have not registered their e-mail address. The process and manner to attend EGM through VC/OAVM is also given in the Notice of the EGM.

**The remote e-voting period begins on Thursday, February 05, 2026 at 9:00 a.m. (IST) and ends on Sunday, February 08, 2026 at 5:00 p.m. (IST). The remote e-voting will not be allowed beyond the aforesaid date and time.**

A person, whose name is recorded in the Register of Members or in the Register of the Beneficial Owners maintained by the Registrar and Transfer Agent/ Depositories as on the Cut-off Date, i.e. **Wednesday, January 14, 2026**, only shall be entitled to avail the facility of e-voting and attend the EGM. The voting rights of shareholders shall be in proportion to their respective shareholding in the paid-up equity share capital of the Company as on the Cut-off Date. A person who is not a shareholder as on the Cut-off Date should treat this Notice solely for information purposes. A person who becomes shareholder of the Company after January 14, 2026 and holds shares on the Cut-off Date may exercise the voting rights through e-voting and attend the EGM, by following the instructions provided in the Notice of the EGM.

Shareholders attending the EGM who have not already cast their vote by remote e-voting shall be able to cast their vote during the EGM. The shareholders who have cast their vote by remote e-voting may also attend the EGM but shall not be entitled to cast their vote again. Only those shareholders, who are present in the EGM through VC/OAVM and have not cast their vote through remote e-voting, shall be eligible to vote through e-voting system available during the EGM. If any votes are cast by the shareholders through e-voting available during the EGM, then the votes cast by such shareholders shall be considered invalid. Once the vote on a resolution is cast by the shareholder, the shareholder shall not be allowed to change it subsequently.

All grievances connected with the facility for voting by electronic means may be addressed to Mr. Rakesh D. V. N. Manager, (CDSL) Central Depository Services (India) Limited, A Wing, 25 Floor, Marathon Futrex, Mafatlal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an email to [helpdesk.evoting@cdslindia.com](mailto:helpdesk.evoting@cdslindia.com) or call at toll-free no 1800 22 55 33.

**Manner of registering / updating e-mail address, bank account details, etc.:**

1. SEBI has mandated all the shareholders holding shares in physical mode are requested to register / update KVC details such as PAN (Aadhar linked), Nomination Details, Contact Details (address with PIN, mobile number and email address), Bank Account Details (bank name, branch name, account number and IFS code) and Specimen Signature with the Company's Registrar and Transfer Agent ("RTA"), MUFIS Intime India Private Limited. The relevant forms prescribed by SEBI for furnishing the above details are available on the Company's website at <https://sparc.life> as well as on RTA's website at <https://in.mpmis.mufis.com>. For any clarifications / queries with respect to the submission of above mentioned forms, shareholders may contact the RTA at +91 22 4918 6000 or by email on [rti.helpdesk@in.mpmis.mufis.com](mailto:rti.helpdesk@in.mpmis.mufis.com)

2. Shareholders holding shares in dematerialized mode are requested to register / update KVC details such as PAN (Aadhar linked), Nomination Details, Contact Details (address with PIN, mobile number and email address), Bank Account Details (bank name, branch name, account number and IFS code) and Specimen Signature with the relevant Depository Participant.

By order of the Board of Directors  
For Sun Pharma Advanced Research Company Limited

**Sd/-**  
**Kajal Damania**  
Company Secretary and Compliance Officer

Place: Mumbai  
Date: January 16, 2026

**ADDENDUM TO E-AUCTION SALE NOTICE**

[Under Part A of Schedule II to Regulation 27 of Insolvency and Bankruptcy Board of India (Bankruptcy Process for Personal Guarantors to Corporate Debtors) Regulations, 2019 r/w Insolvency and Bankruptcy Code, 2016].

**FOR SALE OF IMMOVABLE PROPERTIES OF MR. UPENDER KUMAR AGARWAL (IN BANKRUPTCY PROCESS)** (Personal guarantor of Rajvir Industries Limited)

With reference to the Sale Notice dated 06.12.2025 r/w Addendum dated 20.12.2025/ 31.12.2025 issued under Insolvency and Bankruptcy Code, 2016 and the regulations made thereunder and published on the website <https://www.bankruptcycode.com> for e-auction of assets under Regulation 27 of the Insolvency and Bankruptcy Board of India (Bankruptcy Process for Personal Guarantors to Corporate Debtors) Regulations, 2019, the last date for submission of bid documents along with Earnest Money Deposit stands extended and restated to 15.02.2026 along with consequential amendment to subsequent times.

Interested bidders may contact the undersigned through e-mail at [bt.rlp@gmail.com](mailto:bt.rlp@gmail.com) for obtaining Revised Process Memorandum.

**Sd/-Venkata Chalam Varanasi**  
Bankruptcy Trustee  
IBBI/IPA-002/IP-N00267/2017-18/10780  
No. 12-13-205, Street No. 2, Tamaka, Secunderabad - 500 017  
Mobile: +91 88977 84174  
Date: 16.01.2026, Place: Hyderabad

**ADDENDUM TO E-AUCTION SALE NOTICE**

[Under Part A of Schedule II to Regulation 27 of Insolvency and Bankruptcy Board of India (Bankruptcy Process for Personal Guarantors to Corporate Debtors) Regulations, 2019 r/w Insolvency and Bankruptcy Code, 2016].

**FOR SALE OF IMMOVABLE PROPERTIES OF MRS. USHA AGARWAL (IN BANKRUPTCY PROCESS)** (Personal guarantor of Rajvir Industries Limited)

With reference to the Sale Notice dated 06.12.2025 r/w Addendum dated 20.12.2025/ 31.12.2025 issued under Insolvency and Bankruptcy Code, 2016 and the regulations made thereunder and published on the website <https://www.bankruptcycode.com> for e-auction of assets under Regulation 27 of the Insolvency and Bankruptcy Board of India (Bankruptcy Process for Personal Guarantors to Corporate Debtors) Regulations, 2019, the last date for submission of bid documents along with Earnest Money Deposit stands extended and restated to 15.02.2026 along with consequential amendment to subsequent times.

Interested bidders may contact the undersigned through e-mail at [bt.rlp@gmail.com](mailto:bt.rlp@gmail.com) for obtaining Revised Process Memorandum.

**Sd/-Venkata Chalam Varanasi**  
Bankruptcy Trustee  
IBBI/IPA-002/IP-N00267/2017-18/10780  
No. 12-13-205, Street No. 2, Tamaka, Secunderabad - 500 017  
Mobile: +91 88977 84174  
Date: 16.01.2026, Place: Hyderabad

**FORM B**  
**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF HITRO ENERGY SOLUTION PRIVATE LIMITED**

| Sl. No. | PARTICULARS                                                                        | DETAILS                                                                                                    |
|---------|------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------|
| 1       | Name of corporate debtor                                                           | Hitro Energy Solution Private Limited                                                                      |
| 2       | Date of incorporation of corporate debtor                                          | 28.01.2014                                                                                                 |
| 3       | Authority under which corporate debtor is incorporated/registered                  | ROC                                                                                                        |
| 4       | Corporate Identity No. / Limited Liability Identification No. of corporate debtor  | CIN -U29244TN2014PTC094732                                                                                 |
| 5       | Address of the registered office and principal office (if any) of corporate debtor | No 29/12, M.K.A. KOVIL STREET, MYLAPORE, CHENNAI, Tamil Nadu, India - 600004.                              |
| 6       | Date of closure of Insolvency Resolution Process                                   | 16.09.2024                                                                                                 |
| 7       | Liquidation commencement date of corporate debtor                                  | 13.01.2026                                                                                                 |
| 8       | Name and registration number of the insolvency professional acting as liquidator   | B. Mekala, IBBI/IPA-002/IP-N00675/2018-19/12416 AFA valid till 31.12.2026                                  |
| 9       | Address and e-mail of the liquidator, as registered with the Board                 | 56, Bhैया Complex, 286, Purasawalkam High Road, Purasawalkam, Chennai 600007                               |
| 10      | Address and e-mail to be used for correspondence with the liquidator               | 56, Bhैया Complex, 286, Purasawalkam High Road, Purasawalkam, Chennai 600007 Email id: hitro.liq@gmail.com |
| 11      | Last date for submission of claims                                                 | 11.02.2026                                                                                                 |

Notice is hereby given that the National Company Law Tribunal, Chennai has ordered the commencement of liquidation of the Hitro Energy Solution Private Limited on 13.01.2026 under section 33 of the Code.

The stakeholders of Hitro Energy Solution Private Limited are hereby called upon to submit their claims with proof on or before 11.02.2026, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

**Name of The Liquidator: B Mekala, Date and place: 17.01.2026, CHENNAI**

**TATA TECHNOLOGIES**

**TATA TECHNOLOGIES LIMITED**

Regd Office: Plot No 25, Rajiv Gandhi Infotech Park, Hinjawadi, Pune, India - 411 057, Tel: +91 20 66529090  
Email: [investor@tatatechnologies.com](mailto:investor@tatatechnologies.com) • CIN:L72200PN1994PLC013313 • Website: [www.tatatechnologies.com/in](http://www.tatatechnologies.com/in)

**Extract of Consolidated Unaudited Financial Results for the quarter and nine months ended December 31, 2025**

₹ in crore (except per share data)

| Sr. No. | Particulars                                                   | Quarter ended December 31, 2025 | Nine months ended December 31, 2025 | Quarter ended December 31, 2024 |
|---------|---------------------------------------------------------------|---------------------------------|-------------------------------------|---------------------------------|
| 1       | Revenue from operations                                       | Unaudited 1,365.73              | Unaudited 3,933.35                  | Unaudited 1,317.38              |
| 2       | Profit before exceptional items and tax for the period        | 186.83                          | 645.25                              | 226.19                          |
| 3       | Profit before tax for the period                              | 22.97                           | 481.39                              | 226.19                          |
| 4       | Net Profit after tax for the period                           | 6.64                            | 342.42                              | 168.64                          |
| 5       | Total comprehensive income for the period                     | 11.46                           | 477.43                              | 137.49                          |
| 6       | Equity share capital (face value of ₹2 each)                  | 81.15                           | 81.15                               | 81.13                           |
| 7       | Earnings per share (EPS) (not annualized for interim periods) |                                 |                                     |                                 |
|         | (a) Basic EPS                                                 | 0.16                            | 8.43                                | 4.16                            |
|         | (b) Diluted EPS                                               | 0.16                            | 8.43                                | 4.15                            |

**Notes:**

- The unaudited consolidated results were reviewed and recommended by the Audit Committee on January 16, 2026 and approved by the Board of Directors at its meeting held on January 16, 2026. The Statutory Auditors have reviewed the consolidated financial results for the quarter and nine months ended December 31, 2025 and have issued an unmodified conclusion on the same.
- These unaudited consolidated financial results have been prepared in accordance with Indian Accounting Standards (Ind AS) notified under Section 133 of the Companies Act, 2013 read with the Companies (Indian Accounting Standard Rules), 2015 (as amended) and in terms of Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015.
- On November 21, 2025, Government of India notified four new Labour Codes. The Group has assessed and disclosed the incremental impact of these changes on the basis of best information available. The Group continues to monitor the publications on Central/State Rules and clarifications from relevant bodies and would provide appropriate accounting effect on the basis of such applicable developments.
- During the current quarter, the Group, through its wholly owned subsidiary, Tata Technologies Pte Ltd (Singapore) completed 100% acquisition of Es-Tec GmbH, Germany and its subsidiaries (collectively called the Es-Tec Group), which are into the business of high end automotive engineering services with deep know-how in ADAS, Connected Driving, and Digital Engineering.
- The unaudited consolidated financial results include 19 wholly-owned subsidiaries and one associate as on December 31, 2025.
- Tata Motors Limited ("presently known as Tata Motors Passenger Vehicles Limited") ("TML"), the Holding Company of Tata Technologies Ltd, at its Board of Directors meeting held on August 1, 2024, approved a Composite Scheme of Arrangement involving the demerger of its Commercial Vehicle ("CV") business undertaking into TML Commercial Vehicles Limited and the merger of erstwhile Tata Motors Passenger Vehicles Limited with the existing listed company TML thereby resulting in two separate listed companies for the CV and Passenger Vehicle businesses. Pursuant to the Composite Scheme of Arrangement approved by the Hon'ble National Company Law Tribunal, Mumbai Bench, effective October 1, 2025, Tata Motors Passenger Vehicle Limited (formerly Tata Motors Limited) is the Holding Company of Tata Technologies Ltd.
- Ms. Savitha Balachandran, had held the office of Chief Financial Officer of the Company till December 30, 2025. Mr.Uttam Gujrati has assumed this office as the Group's new Chief Financial Officer effective December 31, 2025.
- Extracts of Unaudited Standalone Financial Results for quarter and nine months ended December 31, 2025.

₹ in crore)

| Sr. No. | Particulars                                            | Quarter ended December 31, 2025 | Nine months ended December 31, 2025 | Quarter ended December 31, 2024 |
|---------|--------------------------------------------------------|---------------------------------|-------------------------------------|---------------------------------|
| a)      | Revenue from operations                                | 758.71                          | 2,295.98                            | 748.20                          |
| b)      | Profit before exceptional items and tax for the period | 137.05                          | 639.88                              | 139.03                          |
| c)      | Profit / (Loss) before tax for the period              | (2.82)                          | 500.01                              | 139.03                          |
| d)      | Net Profit / (Loss) after tax for the period           | (1.50)                          | 411.31                              | 103.24                          |
| e)      | Total comprehensive income / (loss) for the period     | (2.38)                          | 408.74                              | 106.49                          |

9) The above is an extract of the full format of Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of consolidated and standalone results of the Company are available on the Company's website ([www.tatatechnologies.com/in](http://www.tatatechnologies.com/in)), and also on the website of the BSE Limited, ([www.bseindia.com](http://www.bseindia.com)) and National Stock Exchange of India Limited, ([www.nseindia.com](http://www.nseindia.com)), where the shares of the Company are listed.

For and on behalf of the Board of Directors

**Warren Harris**  
Chief Executive Officer and Managing Director  
DIN: 02098548

Date: January 16, 2026  
Place: Pune

Scan QR to review the results online

**Mahatma Phule Renewable Energy and Infrastructure Technology Limited**

(Subsidiary of MPBCDC, a Government of Maharashtra undertaking)

**Request for Selection (RFS)**

MAHAPREIT is inviting RFS from the eligible bidders for Selection of Solar Power Developers Through E-Tendering Process for setting up of 100 MW floating solar pv power project under RESCO model at BMC's Tansa and Modak sagar dam in the state of MAHARASHTRA.

Last date for submission of RFS: 12/02/2026 up to 15:00 hours.

Detailed RFS document can be accessed at <https://mahapreit.in> and <https://mahatenders.gov.in/> website.

**Executive Director (RESCO)**

**NOTICE OF SALE OF ASSETS OF SNNHEA NATURAL WORLD PRIVATE LIMITED (in Liquidation)**

Factory at: Plot No. 1B, Village-Yadav Gat No. 50, 51, 52 and 53, Parvati Co-Operative Industrial Estate, Sector-I, Phase-II, within the local limits of Shiroli, Taluka Shiroli, Kolhapur - 416146.  
Regd. Off. At: Flt 26-A, 1st Flr, A-3, Narayan P Chandivadi Road, Off Sakinaka, Sakinaka, Mumbai 400072, MH, India  
(Sale under Insolvency and Bankruptcy Code, 2016)

The undersigned Liquidator of Snnheha Natural World Private Limited (in Liquidation) ("Corporate Debtor"), appointed by the Hon'ble NCLT, Mumbai, vide order dated 17.01.2025, intends to sell the following immovable properties forming part of the liquidation estate of Corporate Debtor through e-auction on "as is where is basis", "as is what is basis", "whatever there is basis" and "without recourse basis". Sale will be done by the undersigned through E-Auction service provider i.e. website: <https://ibi.baanknet.com/eauction-ibi>.

| Due Diligence and Inspection Of assets under auction            | Up to Wednesday, 04 <sup>th</sup> February, 2026 (with one-day prior intimation to Mr. Sudhanshu Pandey -Mob. - 9821916190 - between 11:00 am - 3:30 pm (except Sundays and State Holidays) |
|-----------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Last Date to submit Bid Documents and pay Earnest Money Deposit | Up to Friday, 06 <sup>th</sup> February, 2026                                                                                                                                               |
| Date of 28th E-Auction                                          | Monday, 09 <sup>th</sup> February, 2026, 3:00 PM to 5:00 PM                                                                                                                                 |
| Declaration of Highest Bidder                                   | Tuesday, 10 <sup>th</sup> February, 2026                                                                                                                                                    |
| Declaration of Successful Bidder                                | Friday, 13 <sup>th</sup> February, 2026                                                                                                                                                     |

| Sr. No. | Description (Assets)                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Reserve Price (Rs. in lakhs) | EMD (% of Reserve Price) (Rs. in lakhs) |
|---------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------|-----------------------------------------|
| 1       | <b>Asset Block 1:</b> Plot without ETP includes building existing on plot no 1B with 2,700.00 SQ.M./ 29,052.00 SQ. FT and existing plot 1C with 15,152.00 SQ.M./ 1,63,036.00 SQ.FT. on lease from Parvati Co-Operative Industrial Estate. Thus total area of Asset Block of land with building is 17,852 SQ.M./ 1,92,088 square feet. The land includes Building admeasuring approximate built-up area of 46,246.50 Sq. Ft. (This block has land and building other than ETP) | 463.00                       | 23.15                                   |

**Note:** The Asset Block of Plot without ETP (Subject of present auction), as well as the Asset Block being Plot with structure housing Effluent Treatment Plant (ETP) which has been successfully auctioned in the 20<sup>th</sup> E-auction held on 17<sup>th</sup> December 2024, both blocks are situated at Plot No. 1-B and 1-C, Village-Yadav Gat, Off No. 50, 51, 52 and 53, Parvati Co-Operative Industrial Estate, Sector-I, Phase-II, Taluka-Shiroli, District-Kolhapur, within the local limits of Shiroli. As there is no clear demarcation of the plots, it will be the responsibility of the successful bidder of the present auction (Plot without ETP) to coordinate with the responsible bidder of the Plot with structure housing ETP to arrange with the concerned authorities for demarcation of the plot and create an independent access at its own cost. This will not be the responsibility of the Liquidator.

Bidders may refer to detailed terms and conditions and E-Auction Process Memorandum which can be obtained by emailing the undersigned at [snnhehaworld@gmail.com](mailto:snnhehaworld@gmail.com) and also visit [www.ibbi.gov.in](http://www.ibbi.gov.in) for the sale auction notice. Bidders can also contact Mr. Sudhanshu Pandey Mob. No. +91-9821916190 or login to website: <https://ibi.baanknet.com/eauction-ibi> which has been used as the E-Auction Service Provider as mandated by Insolvency and Bankruptcy Board of India (IBBI). The sale of the assets shall be undertaken by the E-Auction Service Provider for and on behalf of the Seller through an e-auction platform provided on the website of the E-Auction Service provider <https://ibi.baanknet.com/eauction-ibi>. Prospective bidders shall submit an undertaking that they do not suffer from any ineligibility u/s 29A to the extent applicable and if found ineligible at any stage, the earnest money deposited shall be forfeited. Within 3 days of declaring highest bidder, liquidator shall conduct due diligence and verify the eligibility of the highest bidder. In case the highest bidder is found ineligible, the liquidator may, in consultation with SCC, declare next highest bidder as successful bidder.

The Bidders(s) should make their own independent inquiries regarding the Assets of the Company, any encumbrances, title of assets and claims/rights/dues/ affecting the assets etc., and should inspect the properties/assets at their own expense. Payment of the bid price along with interest, charges or taxes as applicable must be completed by the successful bidder within the period stipulated in the E-Auction Sale Process Memorandum and failure to do so will make him liable for penal action, including, but not limited to forfeiture of amounts deposited, and cancellation of sale. As per Regl. 31A(1)(h) of IBBI (Liquidation Process) Regulations, 2016 i.e. in consultation with Stakeholders' Consultation Committee, the Liquidator may consider extension of the period of payment for a reasonable period beyond ninety days.

This invitation purports to invite prospective bidders and does not create any kind of binding obligation on the part of the Liquidator or the Corporate Debtor to effectuate the sale.

The Liquidator has the absolute right to accept or reject any or all offer(s)/bids or adjourn/postpone/cancel the e-auction or withdraw any property or portion thereof from the auction proceeding at any stage or disqualify any interested party / potential investor / bidder without any liability. Any revision in the sale notice will be uploaded on the website <https://ibi.baanknet.com/eauction-ibi>. It is requested to all the bidders to kindly visit the website regularly.

Place: Mumbai  
Date: 17.01.2026

**Namrata Amol Randekar** Sd/-  
Liquidator of Snnheha Natural World Private Limited (in Liquidation)  
IBBI Regn. No.: IBBI/IPA-001/IP-P01585/2019-2020/12495  
AFA Valid up to 31.12.2026  
Address: 215, Laxmi Plaza, Laxmi Industrial Estate, New Link Road, Andheri West, Mumbai, Maharashtra 400053

**PUBLIC NOTICE**

Notice is hereby given that "INDEED FINCAP PRIVATE LIMITED" having RBI (CoR) No. B-14.03440 (which is a RBI registered NBFC Company, incorporated under the provisions of the Companies Act, 1956 and is governed by the provisions of the Companies Act, 2013 and the Rules made thereunder and having its registered office at 13th Floor, Dr. Gopal Das Bhawan, 28 Barakhamba Road, Connaught Place, New Delhi -110001) has received the approval from the Department of Regulation, Non-Banking Financial Company - Base Layer, Reserve Bank of India, New Delhi for the change in the management of the company, in respect of appointment of Mr. Nikhil Aggarwal (DIN: 07960055) and Mr. Shivansh Aggarwal (DIN: 10486984) and resignation of Mr. Ravi Aggarwal (DIN: 00203856) and Mr. Dhananjay Shukla (DIN: 01264947) as the Directors of the Company vide Letter No. DEL.DOR.NBFCBL.No.5743/24-03-126/2025-2026 dated 12th January 2026. Any person(s) who have any objection in this regard may submit their objections/comments to the Company at its registered office or to the Department of Non-Banking Regulation, Reserve Bank of India, New Delhi within 30 (Thirty) days of this publication.

**For Indeed Fincap Private Limited**

**Sd/-**  
**RAVI AGGARWAL**  
DIRECTOR  
DIN: 00203856  
ADDRESS: AASHIRWAD, PALAM FARM 6, SALAHAPUR BIJWASAN, SOUTH WEST DELHI - 110061  
Date: 16.01.2026  
Place: Delhi

**JINDAL STEEL**

**NOTICE**

Notice is hereby given that under mentioned share certificates of the Company have been reported as lost or misplaced and the holders of the said share certificates have requested the Company for issue of duplicate share certificates:

| Sr. No. | Name                          | Folio No. | FV (In Rs.) | Certificate No. | Distinctive No.       | No. of Shares |
|---------|-------------------------------|-----------|-------------|-----------------|-----------------------|---------------|
| 1       | Subhash Kumar Kejriwal        | 402515    | 1           | 505677          | 171322997 - 171324796 | 1800          |
| 2       | Indravadan Prangivandas Sheth | 37848     | 1           | 501858          | 163296257 - 163297106 | 850           |
| 3       | Rahul Palival                 | 3713      | 5           | 25280           | 21231097 - 21231288   | 192           |
| 4       | Gunjan Paul                   | 435976    | 10          | 143115          | 8781912 - 8781951     | 40            |
|         |                               |           |             | 508570          | 176148694 - 176150896 | 2000          |
| 5       | Saroja Thatikonda             | 427035    | 1           | 209484          | 23035116 - 23035475   | 360           |
|         |                               |           |             | 507915          | 175015197 - 175016996 | 1800          |
| 6       | Jagdish Saboo                 | 435460    | 10          | 144323          | 8776368 - 8776400     | 36            |
|         |                               |           |             | 508             |                       |               |






**LUMAX INDUSTRIES LIMITED**

Regd. Office: 2<sup>nd</sup> Floor, Harbars Bhawan-II, Commercial Complex, Nangal Raya, New Delhi-110046  
 Website: [www.lumaxworld.in](http://www.lumaxworld.in) [info@lumaxworld.in](mailto:info@lumaxworld.in) Tel: 011- 49857832  
 Email: [lumaxshare@lumaxmail.com](mailto:lumaxshare@lumaxmail.com) CIN: L74899DL1981PLC012804

**NOTICE**

Notice is hereby given that the following Share Certificates have been reported lost/misplaced by the following Shareholder of the Company:

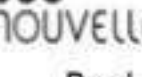
| S. No. | Name of the Shareholder                             | Folio No. | Certificate No. | Distinctive No.(s) | No. of Shares |
|--------|-----------------------------------------------------|-----------|-----------------|--------------------|---------------|
| 1.     | SUBASH KUMARI<br>Jointly with<br>SUCHANAND ANGURALA | S005735   | 141319          | 8215313            | 8215412       |
|        |                                                     |           | 141320          | 8215413            | 8215512       |
|        |                                                     |           | 141321          | 8215513            | 8215612       |
|        |                                                     |           |                 |                    |               |
|        |                                                     |           |                 | <b>Total</b>       | <b>300</b>    |

Any person who has any claim in respect of the above said shares should lodge such claim with the Company at its Registered Office at the address given above within 15 days of publication of this notice. After the expiry of 15 days, no claim will be entertained and the Company shall proceed to issue Letter of Confirmation in lieu of above mentioned share certificates reported lost.

For LUMAX INDUSTRIES LIMITED

**RAAJESH KUMAR GUPTA**  
**EXECUTIVE DIRECTOR & COMPANY SECRETARY**  
 M.NO. ACS 8709

Place: Gurugram  
 Date :16.01.2026



**DCM Nouvelle Limited**

CIN: L17309DL2016PLC307204

Regd. Office: 407, Vikrant Tower 4, Rajendra Place, Delhi-110008  
 Email: [info@dcmnvl.com](mailto:info@dcmnvl.com) | Website: [www.dcmnvl.com](http://www.dcmnvl.com) | Ph: +91-11-43678490

**POSTAL BALLOT NOTICE AND E- VOTING INFORMATION**

Notice is hereby given that DCM Nouvelle Limited (the "Company") is seeking approval of the Members of the Company by way of Postal Ballot through remote E-Voting for:

| Description                                                                                                                                                                              | Resolution Type    |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------|
| Appointment of Mr. Deepak Sood (DIN: 07941499) as an Independent Director of the Company not liable to retire by rotation, to hold office for a period of 5 (five) consecutive years     | Special Resolution |
| Appointment of Mr. Rajinder Khanna (DIN: 10961416) as an Independent Director of the Company not liable to retire by rotation, to hold office for a period of 5 (five) consecutive years | Special Resolution |

The Postal Ballot Notice and the Statement pursuant to Section 102 of the Companies Act, 2013 read with other applicable laws ("Notice") is available on the website of the Company at <https://www.dcmnvl.com>, the website of the National Securities Depository Limited ("NSDL") at <https://www.evoting.nsdl.com/> and on the website of the Stock Exchanges on which the Equity Shares of the Company are Listed i.e. BSE Limited at <https://www.bseindia.com/> and the National Stock Exchange of India Limited at <https://www.nseindia.com/>.

Pursuant to Section 110 of the Companies Act, 2013 ("the Act"), Rule 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules") and other applicable provisions of the Act and the Rules read with General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020 and General Circular No. 09/2024 dated September 19, 2024, issued by the Ministry of Corporate Affairs ("MCA Circulars"), the Company has sent the Postal Ballot notice on Friday, 16th January, 2026, only through electronic mode to those Members whose e-mail addresses are registered with the Company/ Depositories/ Registrar and Transfer Agent/Depository Participants and whose names are recorded in the Register of Members of the Company or in the Register of Beneficial owners maintained by the Depositories as on Friday, 09th January, 2026 ("Cut-off date"). Accordingly, physical copy of the Notice along with Postal Ballot Form and pre-paid business reply envelope have not been sent to the Members for this Postal Ballot, the communication of the assent or dissent of the Members would take place through the e-voting system only.

The Company has engaged the services of NSDL to provide Remote e-voting facility to its members.

**Commencement of e-voting period** 09.00 A.M. IST on Saturday, 17th January, 2026  
**Conclusion of e-voting period** 05.00 P.M. IST on Sunday, 15th February, 2026  
**Cut-off date for eligibility to vote** Friday, 09th January, 2026

The remote e-voting module shall be disabled by NSDL thereafter.

Voting rights of the Members shall be in proportion to the equity shares held by them in the paid-up equity share capital of the Company as on the Cut-off date. Once vote on a resolution is casted, the Member will not be able to change it subsequently. Please note that communication of assent or dissent of the Members would only take place through the remote e-voting system. Only those Members whose names are recorded in the Register of Members of the Company or in the Register of Beneficial owners maintained by the Depositories as on the Cut-off date will be entitled to cast their votes by remote e-voting.

For voting process, please refer "Notes" section of the Postal Ballot Notice. In case of any queries, Members may write to [evoting@nsdl.com](mailto:evoting@nsdl.com).

The Board of Directors of the Company has appointed Mrs. Pragnya Parimita Pradhan (CP No. 12030), Proprietor of Ms Pragnya Pradhan and Associates, Practicing Company Secretaries as the Scrutinizer to scrutinize the postal ballot process in a fair and transparent manner.

The Scrutinizer will submit his report to the Chairman, or any other person authorized by him, after scrutiny of the votes cast for the Postal Ballot through remote e-voting, within two working days from conclusion of the remote e-voting period for the Postal Ballot. The Scrutinizer's decision on the validity of votes casted will be final. The results of the remote e-voting along with the Scrutinizer's Report will be made available on the website of the Company at <https://www.dcmnvl.com>, the website of the National Securities Depository Limited ("NSDL") at <https://www.evoting.nsdl.com/> and on the website of the Stock Exchanges on which the Equity Shares of the Company are Listed i.e. BSE Limited at <https://www.bseindia.com/> and the National Stock Exchange of India Limited at <https://www.nseindia.com/>.

For DCM Nouvelle Limited

**Sd/-**  
**Shekhar Kapoor**  
 Company Secretary and Compliance Officer  
 Membership No.: A 69198

Date: 16.01.2026  
 Place: New Delhi

**SUN PHARMA ADVANCED RESEARCH COMPANY LIMITED**

CIN: L73100GJ2006PLC047837  
 Registered Office: Plot No. S&6/1, Savli G.I.D.C. Estate, Savli - Vadodra Highway, Manjisar - 391775  
 Tel: +91 02667 665800  
 Corporate Office: 17/8, Mahal Industrial Estate, Mahakali Caves Road, Andheri East, Mumbai 400 093, Maharashtra  
 Tel: +91 22 6645 5645 Fax: +91 22 6645 5685  
 Website: <https://sparc.life> Email: [secretariat@sparcmail.com](mailto:secretariat@sparcmail.com)

**NOTICE OF EXTRA ORDINARY GENERAL MEETING**

The Extra Ordinary General Meeting ("EGM") of the Company will be held through Video Conferencing ("VC")/ Other Audio-Visual Means ("OAVM") on **Monday, February 09, 2026 at 04:00 P.M. (IST)** in compliance with all the applicable provisions of the Companies Act, 2013 ("Act") and the rules made thereunder and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") read with all applicable circulars on the matter issued by the Ministry of Corporate Affairs ("MCA") and the Securities and Exchange Board of India ("SEBI"), to transact the business set out in the Notice calling the EGM.

The Notice of EGM has been sent, electronically, on January 16, 2026, to all those shareholders holding shares as on January 14, 2026 and whose e-mail address is registered with the Registrar and Transfer Agent ("RTA")/ Depository Participants/ Depositories. The said Notice can be accessed/ downloaded from the Company's website at <https://sparc.life>. It may also be accessed/ downloaded from the websites of BSE Limited and National Stock Exchange of India Limited at [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com), respectively. The Notice of EGM is also available on the website of Central Depository Services (India) Limited ("CDSL") at [www.evotingindia.com](http://www.evotingindia.com) being the agency appointed by the Company for providing VC and e-voting facility.

**Manner of casting vote(s) through e-voting and to attend EGM through VC/OAVM:**

Pursuant to provisions of the Act and Listing Regulations, the Company is providing to the shareholders the facility to exercise their right to vote by electronic means, i.e. remote e-voting and e-voting during the EGM (together referred to as "e-voting"). The facility of casting votes through e-voting is provided by CDSL. The Notice of the EGM inter alia contains the process and manner of e-voting, which includes the process and manner of e-voting by shareholders holding shares in physical form or by shareholders who have not registered their e-mail address. The process and manner to attend EGM through VC/OAVM is also given in the Notice of the EGM.

**The remote e-voting period begins on Thursday, February 05, 2026 at 9:00 a.m. (IST) and ends on Sunday, February 08, 2026 at 5:00 p.m. (IST). The remote e-voting will not be allowed beyond the aforesaid date and time.**

A person, whose name is recorded in the Register of Members or in the Register of the Beneficial Owners maintained by the Registrar and Transfer Agent/ Depositories as on the Cut-off Date, i.e. **Wednesday, January 14, 2026**, only shall be entitled to avail the facility of e-voting and attend the EGM. The voting rights of shareholders shall be in proportion to their respective shareholding in the paid-up equity share capital of the Company as on the Cut-Off Date. A person who is not a shareholder as on the Cut-Off Date should treat this Notice solely for information purposes. A person who becomes shareholder of the Company after January 14, 2026 and holds shares on the Cut-Off Date may exercise the voting rights through e-voting and attend the EGM, by following the instructions provided in the Notice of the EGM.

Shareholders attending the EGM who have not already cast their vote by remote e-voting shall be able to cast their vote during the EGM. The shareholders who have cast their vote by remote e-voting may also attend the EGM but shall not be entitled to cast their vote again. Only those shareholders, who are present in the EGM through VC/OAVM and have not cast their vote through remote e-voting, shall be eligible to vote through e-voting system available during the EGM. If any votes are cast by the shareholders through e-voting available during the EGM and if the same shareholders have not participated in the EGM through VC/OAVM, then the votes cast by such shareholders shall be considered invalid. Once the vote on a resolution is cast by the shareholder, the shareholder shall not be allowed to change it subsequently.

All grievances connected with the facility for voting by electronic means may be addressed to Mr. Rakesh Dalvi, Sr. Manager, (CDSL) Central Depository Services (India) Limited, A Wing, 25 Floor, Marathon Futrex, Mafatlal Mills Compounds, N. M. Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an email to [helpdesk.evoting@cdsindia.com](mailto:helpdesk.evoting@cdsindia.com) or call at toll-free no 1800 2255 33.

**Manner of registering / updating e-mail address, bank account details, etc.:**

1. SEBI has mandated all the shareholders holding shares in physical mode are requested to register / update KYC details such as PAN (Aadhar linked), Nomination Details, Contact Details (address with PIN, mobile number and email address), Bank Account Details (bank name, branch name, account number and IFSC code) and Specimen Signature with the Company's Registrar and Transfer Agent ("RTA"), MUFIS Intime India Private Limited. The relevant forms prescribed by SEBI for furnishing the above details are available on the Company's website at <https://sparc.life> as well as on RTA's website at <https://in.mpmis.mufis.com>. For any clarifications / queries with respect to the submission of above mentioned forms, shareholders may contact the RTA at +91 22 4918 6000 or by email on [rtt.helpdesk@in.mpmis.mufis.com](mailto:rtt.helpdesk@in.mpmis.mufis.com).

2. Shareholders holding shares in dematerialized mode are requested to register / update KYC details such as PAN (Aadhar linked), Nomination Details, Contact Details (address with PIN, mobile number and email address), Bank Account Details (bank name, branch name, account number and IFSC code) and Specimen Signature with the relevant Depository Participant.

By order of the Board of Directors  
 For Sun Pharma Advanced Research Company Limited

**Sd/-**  
**Kajal Damania**  
 Company Secretary and Compliance Officer

Place: Mumbai  
 Date: January 16, 2026

**ADDENDUM TO E- AUCTION SALE NOTICE**

[Under Part A of Schedule II to Regulation 27 of Insolvency and Bankruptcy Board of India (Bankruptcy Process for Personal Guarantors to Corporate Debtors) Regulations, 2019 r/w Insolvency and Bankruptcy Act, 2016].

**FOR SALE OF IMMOVABLE PROPERTIES OF MR. UPENDER KUMAR AGARWAL (IN BANKRUPTCY PROCESS) (Personal guarantor of Rajvir Industries Limited)**

With reference to the Sale Notice dated 06.12.2025 r/w Addendum dated 20.12.2025/ 31.12.2025 issued under Insolvency and Bankruptcy Act, 2016 and the regulations made thereunder and published on the website <https://www.bankruptcy.com> for e-auction of assets under Regulation 27 of the Insolvency and Bankruptcy Board of India (Bankruptcy Process for Personal Guarantors to Corporate Debtors) Regulations, 2019, the last date for submission of bid documents along with Earnest Money Deposit stands extended and restated to 15.02.2026 along with consequential amendment to subsequent timelines.

Interested bidders may contact the undersigned through e-mail at [bt.rlp@gmail.com](mailto:bt.rlp@gmail.com) for obtaining Revised Process Memorandum.

**Sd/-Venkata Chalam Varanasi**  
 Bankruptcy Trustee  
 IBBI/IPA-002/IP-N00267/2017-18/10780  
 No. 12-13-205, Street No. 2, Tamaka, Secunderabad – 500 017  
 Mobile: +91 88977 84174  
 Date:16.01.2026, Place: Hyderabad

**ADDENDUM TO E- AUCTION SALE NOTICE**

[Under Part A of Schedule II to Regulation 27 of Insolvency and Bankruptcy Board of India (Bankruptcy Process for Personal Guarantors to Corporate Debtors) Regulations, 2019 r/w Insolvency and Bankruptcy Act, 2016].

**FOR SALE OF IMMOVABLE PROPERTIES OF MRS. USHA AGARWAL (IN BANKRUPTCY PROCESS) (Personal guarantor of Rajvir Industries Limited)**

With reference to the Sale Notice dated 06.12.2025 r/w Addendum dated 20.12.2025/ 31.12.2025 issued under Insolvency and Bankruptcy Act, 2016 and the regulations made thereunder and published on the website <https://www.bankruptcy.com> for e-auction of assets under Regulation 27 of the Insolvency and Bankruptcy Board of India (Bankruptcy Process for Personal Guarantors to Corporate Debtors) Regulations, 2019, the last date for submission of bid documents along with Earnest Money Deposit stands extended and restated to 15.02.2026 along with consequential amendment to subsequent timelines.

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 No. 12-13-205, Street No. 2, Tamaka, Secunderabad – 500 017  
 Mobile: +91 88977 84174  
 Date:16.01.2026, Place: Hyderabad

**FORM B**

**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF HITRO ENERGY SOLUTION PRIVATE LIMITED**

| Sl. No. | PARTICULARS                                                                        | DETAILS                                                                                                    |
|---------|------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------|
| 1       | Name of corporate debtor                                                           | Hitro Energy Solution Private Limited                                                                      |
| 2       | Date of incorporation of corporate debtor                                          | 28.01.2014                                                                                                 |
| 3       | Authority under which corporate debtor is incorporated/registered                  | ROC                                                                                                        |
| 4       | Corporate Identity No. / Limited Liability Identification No. of corporate debtor  | CIN -U29248TN2014PTCC094732                                                                                |
| 5       | Address of the registered office and principal office (if any) of corporate debtor | NO 29/12, M.K.A. KOVIL STREET, MYLAPORE, CHENNAI, Tamil Nadu, India - 600004.                              |
| 6       | Date of closure of Insolvency Resolution Process                                   | 16.09.2024                                                                                                 |
| 7       | Liquidation commencement date of corporate debtor                                  | 13.01.2026                                                                                                 |
| 8       | Name and registration number of the insolvency professional acting as liquidator   | B.Mekala, IBBI/IPA-002/IP-N00675/2018-19/12416 AFA valid till 31.12.2026                                   |
| 9       | Address and e-mail of the liquidator, as registered with the Board                 | 56, Bhaiya Complex, 286, Purasawalkam High Road, Purasawalkam, Chennai 600007                              |
| 10      | Address and e-mail to be used for correspondence with the liquidator               | 56, Bhaiya Complex, 286, Purasawalkam High Road, Purasawalkam, Chennai 600007 Email id:hitro.liq@gmail.com |
| 11      | Last date for submission of claims                                                 | 11.02.2026                                                                                                 |

Notice is hereby given that the National Company Law Tribunal, Chennai has ordered the commencement of liquidation of the Hitro Energy Solution Private Limited on 13.01.2026 under section 33 of the Code.

The stakeholders of Hitro Energy Solution Private Limited are hereby called upon to submit their claims with proof on or before 11.02.2026, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

**Name of The Liquidator: B Mekala, Date and place: 17.01.2026, CHENNAI**



**TATA TECHNOLOGIES**

**TATA TECHNOLOGIES LIMITED**

Regd Office: Plot No 25, Rajiv Gandhi Infotech Park, Hinjawadi, Pune, India - 411 057, Tel: +91 20 66529090  
 Email: [investor@tatatechnologies.com](mailto:investor@tatatechnologies.com) • CIN:L72200PN1994PLC03133 • Website: [www.tatatechnologies.com/in](http://www.tatatechnologies.com/in)

Extract of Consolidated Unaudited Financial Results for the quarter and nine months ended December 31, 2025

| Sr. No. | Particulars                                                   | Quarter ended December 31, 2025 | Nine months ended December 31, 2025 | Quarter ended December 31, 2024 |
|---------|---------------------------------------------------------------|---------------------------------|-------------------------------------|---------------------------------|
|         |                                                               | Unaudited                       | Unaudited                           | Unaudited                       |
| 1       | Revenue from operations                                       | 1,365.73                        | 3,933.35                            | 1,317.38                        |
| 2       | Profit before exceptional items and tax for the period        | 186.83                          | 645.25                              | 226.19                          |
| 3       | Profit before tax for the period                              | 22.97                           | 481.39                              | 226.19                          |
| 4       | Net Profit after tax for the period                           | 6.64                            | 342.42                              | 168.64                          |
| 5       | Total comprehensive income for the period                     | 11.46                           | 477.43                              | 137.49                          |
| 6       | Equity share capital (face value of ₹2 each)                  | 81.15                           | 81.15                               | 81.13                           |
| 7       | Earnings per share (EPS) (not annualized for interim periods) |                                 |                                     |                                 |
|         | (a) Basic EPS                                                 | 0.16                            | 8.43                                | 4.16                            |
|         | (b) Diluted EPS                                               | 0.16                            | 8.43                                | 4.15                            |

**NOTES:**

1) The unaudited consolidated results were reviewed and recommended by the Audit Committee on January 16, 2026 and approved by the Board of Directors at its meeting held on January 16, 2026. The Statutory Auditors have reviewed the consolidated financial results for the quarter and nine months ended December 31, 2025 and have issued an unmodified conclusion on the same.

2) These unaudited consolidated financial results have been prepared in accordance with Indian Accounting Standards (Ind AS) notified under Section 133 of the Companies Act, 2013 read with the Companies (Indian Accounting Standard Rules), 2015 (as amended) and in terms of Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015.

3) On November 21, 2025, Government of India notified four new Labour Codes. The Group has assessed and disclosed the incremental impact of these changes on the basis of best information available. The Group continues to monitor the publications on Central/State Rules and clarifications from relevant bodies and would provide appropriate accounting effect on the basis of such applicable developments.

4) During the current quarter, the Group, through it's wholly owned subsidiary, Tata Technologies Pte Ltd (Singapore) completed 100% acquisition of Es-Tec GmbH, Germany and its subsidiaries (collectively called the Es-Tec Group), which are into the business of high end automotive engineering services with deep know-how in ADAS, Connected Driving, and Digital Engineering.

5) The unaudited consolidated financial results include 19 wholly-owned subsidiaries and one associate as on December 31, 2025.

6) Tata Motors Limited ("presently known as Tata Motors Passenger Vehicles Limited") ("TML"), the Holding Company of Tata Technologies Ltd, at its Board of Directors meeting held on August 1, 2024, approved a Composite Scheme of Arrangement involving the demerger of its Commercial Vehicle ("CV") business undertaking into TML Commercial Vehicles Limited and the merger of erstwhile Tata Motors Passenger Vehicles Limited with the existing listed company TML, thereby resulting in two separate listed companies for the CV and Passenger Vehicle businesses. Pursuant to the Composite Scheme of Arrangement approved by the Hon'ble National Company Law Tribunal, Mumbai Bench, effective October 1, 2025, Tata Motors Passenger Vehicle Limited (formerly Tata Motors Limited) is the Holding Company of Tata Technologies Ltd.

7) Ms. Savitha Balachandran, had held the office of Chief Financial Officer of the Company till December 30, 2025. Mr.Uttam Gujrati has assumed this office as the Group's new Chief Financial Officer effective December 31, 2025.

8) Extracts of Unaudited Standalone Financial Results for quarter and nine months ended December 31, 2025. (₹ in crore)

**NOTES:**

1) The unaudited consolidated results were reviewed and recommended by the Audit Committee on January 16, 2026 and approved by the Board of Directors at its meeting held on January 16, 2026. The Statutory Auditors have reviewed the consolidated financial results for the quarter and nine months ended December 31, 2025 and have issued an unmodified conclusion on the same.

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8) Extracts of Unaudited Standalone Financial Results for quarter and nine months ended December 31, 2025. (₹ in crore)

**Sr. No.**

**Particulars**

**Quarter ended December 31, 2025**

**Nine months ended December 31, 2025**

**Quarter ended December 31, 2024**

**Unaudited**

**Unaudited**

**Unaudited**

a) Revenue from operations

b) Profit before exceptional items and tax for the period

c) Profit / (Loss) before tax for the period

d) Net Profit / (Loss) after tax for the period

e) Total comprehensive income / (loss) for the period

1

Revenue from operations

1365.73

3933.35

1317.38

2

Profit before exceptional items and tax for the period

186.83

645.25

226.19

3

Profit / (Loss) before tax for the period

22.97

481.39

226.19

4

Net Profit / (Loss) after tax for the period

6.64

342.42

168.64

5

Total comprehensive income / (loss) for the period

11.46

477.43

137.49

6

Equity share capital / (face value of ₹2 each)

81.15

81.15

81.13

7

Earnings per share (EPS) (not annualized for interim periods)

(a) Basic EPS

0.16

8.43

4.16

(b) Diluted EPS

0.16

8.43

4.15

Date: January 16, 2026  
 Place: Pune

For and on behalf of the Board of Directors

**Warren Harris**  
 Chief Executive Officer and Managing Director  
 DIN: 02098548



**Mahatma Phule Renewable Energy and Infrastructure Technology Limited**

(Subsidiary of MPBCCD, a Government of Maharashtra undertaking)

**Request for Selection (RFS)**

MAHAPREIT is inviting RFS from the eligible bidders for Selection of Solar Power Developers Through E-Tendering Process for setting up of 100 MW floating solar pv power project under RESCO model at BMC's Tansa and Modak sagar dam in the state of MAHARASHTRA.

Last date for submission of RFS: **12/02/2026 up to 15:00 hours.**

Detailed RFS document can be accessed at <https://mahapreit.in> and <https://mahatenders.gov.in/> website.

**Executive Director (RESCO)**

**NOTICE OF SALE OF ASSETS OF**

**SNNEHA NATURAL WORLD PRIVATE LIMITED (in Liquidation)**

Factory at: Plot No. 1B, Village-Yadav Gut No. 50, 51, 52 and 53, Parvat Co-Operative Industrial Estate, Sector-I, Phase-III, within the local limits of Shirol, Taluka Shirol, Kolhapur - 416146.  
 Regd. Off. At: Flt 26-A, 1st Flr, A-3, Narayan P Chandivall Road, Off Sakinaka, Sakinaka, Mumbai 400072, MH, India

(Sale under Insolvency and Bankruptcy Code, 2016)

The undersigned Liquidator of Snneha Natural World Private Limited (in Liquidation) ("Corporate Debtor"), appointed by the Hon'ble NCLT, Mumbai, vide order dated 17.01.2025, intends to sell the following immovable properties forming part of the liquidation estate of Corporate Debtor through e-auction on "as is where is basis", "as is what is basis", "whatever there is basis" and "without recourse basis". Sale will be done by the undersigned through E-Auction service provider i.e. website: <https://bbi.baanknet.com/eauction-bbi>.

| Due Diligence and Inspection Of assets under auction            | Up to Wednesday, 04 <sup>th</sup> February, 2026 (with one-day prior intimation to Mr. Sudhanshu Pandey -Mob. : 9821916190 - between 11:00 am - 3:30 pm (except Sundays and State Holidays) |
|-----------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Last date to submit Bid Documents and pay Earnest Money Deposit | Up to Friday, 06 <sup>th</sup> February, 2026                                                                                                                                               |
| Date of 28th E-Auction                                          | Monday, 09 <sup>th</sup> February, 2026, 3:00 PM to 5:00 PM                                                                                                                                 |
| Declaration of Highest Bidder                                   | Tuesday, 10 <sup>th</sup> February, 2026                                                                                                                                                    |
| Declaration of Successful Bidder                                | Friday, 13 <sup>th</sup> February, 2026                                                                                                                                                     |

| Sr. No. | Description (Assets)                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Reserve Price (Rs. in lakhs) | EMD (% of Reserve Price) (Rs. in lakhs) |
|---------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------|-----------------------------------------|
| 1       | <b>Asset Block 1:</b> Plot without ETP includes building existing on plot no 1B with 2,700.00 SQ.M./ 29,052.00 SQ. FT and existing plot 1 C with 15,152.00 SQ.M./ 1,63,036.00 SQ.FT. on lease from Parvat Co- Operative Industrial Estate. Thus total area of Asset Block of land with building is 17,852 SQ.M./ 1,92,088 square feet. The land includes Building admeasuring approximate built-up area of 46,246.50 Sq. Ft. (This block has land and building other than ETP) | 463.00                       | 23.15                                   |

**Note:** The Asset Block of Plot without ETP (Subject of present auction), as well as the Asset Block being Plot with structure housing Effluent Treatment Plant (ETP) which has been successfully auctioned in the 20<sup>th</sup> E-auction held on 17<sup>th</sup> December 2024, both blocks are situated at Plot No. 1-B and 1-C, Village-Yadav, Gut No. 50,51,52 and 53, Parvat Co-Operative Industrial Estate, Sector-I, Phase- III, Taluka-Shirol, District-Kolhapur, within the local limits of Shirol, As there is no clear demarcation of the plots, it will be the responsibility of the successful bidder of the present auction (Plot without ETP) to coordinate with the successful bidder of the Plot with structure housing ETP to arrange with the concerned authorities for demarcation of the plot and create an independent access at its own cost. This will not be the responsibility of the Liquidator.

Bidders may refer to detailed terms and conditions and E-Auction Process Memorandum which can be obtained by emailing the undersigned at [snnehaworld@gmail.com](mailto:snnehaworld@gmail.com) and also visit [www.bbi.gov.in](http://www.bbi.gov.in) for the sale auction notice. Bidders can also contact Mr. Sudhanshu Pandey Mob. No. +91-9821916190 or login to website: <https://bbi.baanknet.com/eauction-bbi> provided as mandated by Insolvency and Bankruptcy Board of India (IBBI). The sale of the assets shall be undertaken by the E-Auction Service Provider for and on behalf of the Seller through an e-auction platform provided on the website of the E-Auction Service provider <https://bbi.baanknet.com/eauction-bbi>. Prospective bidders shall submit an undertaking that they do not suffer from any ineligibility u/s 29/A to the extent applicable and if found ineligible at any stage, the earnest money deposited shall be forfeited. Within 3 days of declaring highest bidder, liquidator shall conduct due diligence and verify the eligibility of the highest bidder. In case the highest bidder is found ineligible, the liquidator may, in consultation with SCC, declare next highest bidder as successful bidder.

The Bidder(s) should make their own independent inquiries regarding the Assets of the Company, any encumbrances, title of assets and claims/rights/dues/ affecting the assets etc., and should inspect the properties/assets at their own expense. Payment of the bid price along with interest, charges or taxes as applicable must be completed by the successful bidder within the period stipulated in the E-Auction Sale Process Memorandum and failure to do so will make him liable for penal action, including, but not limited to forfeiture of amounts deposited, and cancellation of sale. As per Reg. 31A/1 (1h) of IBBI (Liquidation Process) Regulations, 2016 i.e. in consultation with Stakeholders' Consultation Committee, the Liquidator may consider extension of the period of payment for a reasonable period beyond ninety days.

This invitation purports to invite prospective bidders and does not create any kind of binding obligation on the part of the Liquidator or the Corporate Debtor to effectuate the sale.

The Liquidator has the absolute right to accept or reject any or all offer(s)/bids or auction/postpone/cancel the E-Auction or withdraw any property or portion thereof from the auction proceeding at any stage or disqualify any interested party / potential investor / bidder without any liability. Any revision in the sale notice will be uploaded on the website <https://bbi.baanknet.com/eauction-bbi>. It is requested to all the bidders to kindly visit the website regularly.

Place: Mumbai  
 Date: 17.01.2026

**Namrata Amol Randani**  
 Liquidator of Snneha Natural World Private Limited (in Liquidation)  
 IBBI Regn. No.: IBBI/IPA-001/IP-P01585/2019-2020/12495  
 AFA Valid up to 31.12.2026  
 Address: 215, Laxmi



**LUMAX INDUSTRIES LIMITED**

Regd. Office: 2<sup>nd</sup> Floor, Harbans Bhawan-II, Commercial Complex, Nangal Raya, New Delhi-110046  
Website: [www.lumaxworld.in](http://www.lumaxworld.in) | Email: [lumaxshare@lumaxmail.com](mailto:lumaxshare@lumaxmail.com) | CIN: L74899DL1981PLC012804

**NOTICE**

Notice is hereby given that the following Share Certificates have been reported lost/misplaced by the following Shareholder of the Company:

| S. No. | Name of the Shareholder | Folio No. | Certificate No. | Distinctive No.(s) | No. of Shares |
|--------|-------------------------|-----------|-----------------|--------------------|---------------|
| 1.     | SUBASH KUMARI           | S005735   | 141319          | 8215313            | 100           |
|        | Jointly with            |           | 141320          | 8215413            | 100           |
|        | SUCHANAND ANGURALA      |           | 141321          | 8215513            | 100           |
|        |                         |           |                 | 8215612            | 100           |
|        |                         |           |                 | <b>Total</b>       | <b>300</b>    |

Any person who has any claim in respect of the above said shares should lodge such claim with the Company at its Registered Office at the address given above within 15 days of publication of this notice. After the expiry of 15 days, no claim will be entertained and the Company shall proceed to issue Letter of Confirmation in lieu of abovementioned share certificates reported lost.

For LUMAX INDUSTRIES LIMITED

**RAAJESH KUMAR GUPTA**  
EXECUTIVE DIRECTOR & COMPANY SECRETARY  
M. No. ACS 8709

Place: Gurugram  
Date : 16.01.2026

**DCM Nouvelle Limited**

CIN: L17309DL2016PLC307204

Regd. Office: 407, Vikrant Tower 4, Rajendra Place, Delhi-110008  
Email: [info@dcnmvl.com](mailto:info@dcnmvl.com) | Website: [www.dcnmvl.com](http://www.dcnmvl.com) | Ph: +91-11-43678490

**POSTAL BALLOT NOTICE AND E-VOTING INFORMATION**

Notice is hereby given that DCM Nouvelle Limited (the "Company") is seeking approval of the Members of the Company by way of Postal Ballot through remote E-Voting for:

| Description                                                                                                                                                                              | Resolution Type    |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------|
| Appointment of Mr. Deepak Sood (DIN: 07941499) as an Independent Director of the Company not liable to retire by rotation, to hold office for a period of 5 (five) consecutive years     | Special Resolution |
| Appointment of Mr. Rajinder Khanna (DIN: 10961416) as an Independent Director of the Company not liable to retire by rotation, to hold office for a period of 5 (five) consecutive years | Special Resolution |

The Postal Ballot Notice and the Statement pursuant to Section 102 of the Companies Act, 2013 read with other applicable laws ("Notice") is available on the website of the Company at <https://www.dcnmvl.com>, the website of the National Securities Depository Limited ("NSDL") at <https://www.evoting.nsdl.com/> and on the website of the Stock Exchanges on which the Equity Shares of the Company are Listed i.e. BSE Limited at <https://www.bseindia.com/> and the National Stock Exchange of India Limited at <https://www.nseindia.com/>.

Pursuant to Section 110 of the Companies Act, 2013 ("the Act"), Rule 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules") and other applicable provisions of the Act and the Rules read with General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020 and General Circular No. 09/2024 dated September 19, 2024, issued by the Ministry of Corporate Affairs ("MCA Circulars"), the Company has sent the Postal Ballot notice on Friday, 16th January, 2026, only through electronic mode to those Members whose e-mail addresses are registered with the Company/ Depositories/ Registrar and Transfer Agent/Depository Participants and whose names are recorded in the Register of Members of the Company or in the Register of Beneficial owners maintained by the Depositories as on Friday, 09th January, 2026 ("Cut-off date"). Accordingly, physical copy of the Notice along with Postal Ballot Form and pre-paid business reply envelope have not been sent to the Members for this Postal Ballot, the communication of the assent or dissent of the Members would take place through the e-voting system only.

The Company has engaged the services of NSDL to provide Remote e-voting facility to its members.

**Commencement of e-voting period** 09:00 A.M. IST on Saturday, 17th January, 2026  
**Conclusion of e-voting period** 05:00 P.M. IST on Sunday, 15th February, 2026  
**Cut-off date for eligibility to vote** Friday, 09th January, 2026

The remote e-voting module shall be disabled by NSDL thereafter.

Voting rights of the Members shall be in proportion to the equity shares held by them in the paid-up equity share capital of the Company as on the Cut-off date. Once vote on a resolution is casted, the Member will not be able to change it subsequently. Please note that communication of assent or dissent of the Members would only take place through the remote e-voting system. Only those Members whose names are recorded in the Register of Members of the Company or in the Register of Beneficial owners maintained by the Depositories as on the Cut-off date will be entitled to cast their votes by remote e-voting.

For voting process, please refer "Notes" section of the Postal Ballot Notice. In case of any queries, Members may write to [evoting@nsdl.com](mailto:evoting@nsdl.com).

The Board of Directors of the Company has appointed Mrs. Pragnya Parimita Pradhan (CP No. 12030), Proprietor of M/s Pragnya Pradhan and Associates, Practicing Company Secretaries as the Scrutinizer to scrutinize the postal ballot process in a fair and transparent manner.

The Scrutinizer will submit his report to the Chairman, or any other person authorized by him, after scrutiny of the votes cast for the Postal Ballot through remote e-voting, within two working days from conclusion of the remote e-voting period for the Postal Ballot. The Scrutinizer's decision on the validity of votes casted will be final. The results of the remote e-voting along with the Scrutinizer's Report will be made available on the website of the Company at <https://www.dcnmvl.com>, the website of the National Securities Depository Limited ("NSDL") at <https://www.evoting.nsdl.com/> and on the website of the Stock Exchanges on which the Equity Shares of the Company are Listed i.e. BSE Limited at <https://www.bseindia.com/> and the National Stock Exchange of India Limited at <https://www.nseindia.com/>.

For DCM Nouvelle Limited

**Sd/-**  
**Shekhar Kapoor**  
Company Secretary and Compliance officer  
Membership No.: A 69198

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**Sd/-Venkata Chalam Varanasi**  
Bankruptcy Trustee  
IBBI/IPA-002/IP-N00267/2017-18/10780  
No. 12-13-205, Street No. 2, Tamaka, Secunderabad – 500 017  
Mobile: +91 88977 84174  
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**FORM B**  
**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF HITRO ENERGY SOLUTION PRIVATE LIMITED**

| Sl. No. | PARTICULARS                                                                        | DETAILS                                                                                                                                           |
|---------|------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------|
| 1       | Name of corporate debtor                                                           | Hitro Energy Solution Private Limited                                                                                                             |
| 2       | Date of incorporation of corporate debtor                                          | 28.01.2014                                                                                                                                        |
| 3       | Authority under which corporate debtor is incorporated/registered                  | ROC                                                                                                                                               |
| 4       | Corporate Identity No. / Limited Liability Identification No. of corporate debtor  | CIN -U29244TN2014PTC094732                                                                                                                        |
| 5       | Address of the registered office and principal office (if any) of corporate debtor | No 29/12, M.K.A. KOVIL STREET, MYLAPORE, CHENNAI, Tamil Nadu, India - 600004.                                                                     |
| 6       | Date of closure of Insolvency Resolution Process                                   | 16.09.2024                                                                                                                                        |
| 7       | Liquidation commencement date of corporate debtor                                  | 13.01.2026                                                                                                                                        |
| 8       | Name and registration number of the insolvency professional acting as liquidator   | B. Mekala, IBBI/IPA-002/IP-N00675/2018-19/12416 AFA valid till 31.12.2026                                                                         |
| 9       | Address and e-mail of the liquidator, as registered with the Board                 | 56, Bhैया Complex, 286, Purasawalkam High Road, Purasawalkam, Chennai 600007                                                                      |
| 10      | Address and e-mail to be used for correspondence with the liquidator               | 56, Bhैया Complex, 286, Purasawalkam High Road, Purasawalkam, Chennai 600007 Email id: <a href="mailto:hito.liq@gmail.com">hito.liq@gmail.com</a> |
| 11      | Last date for submission of claims                                                 | 11.02.2026                                                                                                                                        |

Notice is hereby given that the National Company Law Tribunal, Chennai has ordered the commencement of liquidation of the Hitro Energy Solution Private Limited on 13.01.2026 under section 33 of the Code.

The stakeholders of Hitro Energy Solution Private Limited are hereby called upon to submit their claims with proof on or before 11.02.2026, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

**Name of The Liquidator: B Mekala, Date and place: 17.01.2026, CHENNAI**

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**SUN PHARMA ADVANCED RESEARCH COMPANY LIMITED**

CIN: L73100GJ2006PLC047837  
Registered Office: Plot No. 58/6/1, Savli G.I.D.C. Estate, Savli - Vadodara Highway, Manjisar - 391775  
Tel: +91 02657 666000  
Corporate Office: 17/8, Mahal Industrial Estate, Mahakali Caves Road, Andheri East, Mumbai 400 093, Maharashtra  
Tel: +91 22 6645 5645 Fax: +91 22 6645 5685  
Website: <https://www.sparc.life> Email: [secretarial@sparcmail.com](mailto:secretarial@sparcmail.com)

**NOTICE OF EXTRA ORDINARY GENERAL MEETING**

The Extra Ordinary General Meeting ("EGM") of the Company will be held through Video Conferencing ("VC")/ Other Audio-Visual Means ("OAVM") on **Monday, February 09, 2026 at 04:00 P.M. (IST)** in compliance with all the applicable provisions of the Companies Act, 2013 ("Act") and the rules made thereunder and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") read with all applicable circulars on the matter issued by the Ministry of Corporate Affairs ("MCA") and the Securities and Exchange Board of India ("SEBI"), to transact the business set out in the Notice calling the EGM.

The Notice of EGM has been sent, electronically, on January 16, 2026, to all those shareholders holding shares as on January 14, 2026 and whose e-mail address is registered with the Registrar and Transfer Agent ("RTA")/ Depository Participants/ Depositories. The said Notice can be accessed/ downloaded from the Company's website at <https://www.sparc.life>. It may also be accessed/ downloaded from the websites of BSE Limited and National Stock Exchange of India Limited at [www.bseindia.com](https://www.bseindia.com) and [www.nseindia.com](https://www.nseindia.com), respectively. The Notice of EGM is also available on the website of Central Depository Services (India) Limited ("CDSL") at [www.evotingindia.com](https://www.evotingindia.com) being the agency appointed by the Company for providing VC and e-voting facility.

**Manner of casting vote(s) through e-voting and to attend EGM through VC/OAVM:**

Pursuant to provisions of the Act and Listing Regulations, the Company is providing to the shareholders the facility to exercise their right to vote by electronic means, i.e. remote e-voting and e-voting during the EGM (together referred to as "e-voting"). The facility of casting votes through e-voting is provided by CDSL. The Notice of the EGM inter alia contains the process and manner of e-voting, which includes the process and manner of e-voting by shareholders holding shares in physical form or by shareholders who have not registered their e-mail address. The process and manner to attend EGM through VC/OAVM is also given in the Notice of the EGM.

**The remote e-voting period begins on Thursday, February 05, 2026 at 9:00 a.m. (IST) and ends on Sunday, February 08, 2026 at 5:00 p.m. (IST). The remote e-voting will not be allowed beyond the aforesaid date and time.**

A person, whose name is recorded in the Register of Members or in the Register of the Beneficial Owners maintained by the Registrar and Transfer Agent/ Depositories as on the Cut-off Date, i.e. **Wednesday, January 14, 2026**, only shall be entitled to avail the facility of e-voting and attend the EGM. The voting rights of shareholders shall be in proportion to their respective shareholding in the paid-up equity share capital of the Company as on the Cut-off Date. A person who is not a shareholder as on the Cut-off Date should treat this Notice solely for information purposes. A person who becomes shareholder of the Company after January 14, 2026 and holds shares on the Cut-off Date may exercise the voting rights through e-voting and attend the EGM, by following the instructions provided in the Notice of the EGM.

Shareholders attending the EGM who have not already cast their vote by remote e-voting shall be able to cast their vote during the EGM. The shareholders who have cast their vote by remote e-voting may also attend the EGM but shall not be entitled to cast their vote again. Only those shareholders, who are present in the EGM through VC/OAVM and have not cast their vote through remote e-voting, shall be eligible to vote through e-voting system available during the EGM. If any votes are cast by the shareholders through e-voting available during the EGM, then the votes cast by such shareholders shall be considered invalid. Once the vote on a resolution is cast by the shareholder, the shareholder shall not be allowed to change it subsequently.

All grievances connected with the facility for voting by electronic means may be addressed to Mr. Rakhee D. V. / update KVC details such as PAN (Aadhar linked), Nomination Details, Contact Details (address with PIN, mobile number and email address), Bank Account Details (bank name, branch name, account number and IFSC code) and Specimen Signature with the Company's Registrar and Transfer Agent ("RTA"), MUGS Intime India Private Limited. The relevant forms prescribed by SEBI for furnishing the above details are available on the Company's website at <https://www.sparc.life> as well as on RTA's website at <https://in.mpmg.mugf.com>. For any clarifications / queries with respect to the submission of above mentioned forms, shareholders may contact the RTA at +91 22 4918 6000 or by email on [rti.helpdesk@in.mpmg.mugf.com](mailto:rti.helpdesk@in.mpmg.mugf.com)

2. Shareholders holding shares in dematerialized mode are requested to register / update KVC details such as PAN (Aadhar linked), Nomination Details, Contact Details (address with PIN, mobile number and email address), Bank Account Details (bank name, branch name, account number and IFSC code) and Specimen Signature with the relevant Depository Participant.

By order of the Board of Directors  
For Sun Pharma Advanced Research Company Limited  
**Sd/-**  
**Kajal Damania**  
Company Secretary and Compliance Officer

Place: Mumbai  
Date: January 16, 2026

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No. 12-13-205, Street No. 2, Tam



[illegible]





கிருஷ்ணகிரி ஊராட்சி ஒன்றியம், கட்டிகான்பள்ளி ஊராட்சியில், ஊரக வளர்ச்சித்துறை சார்பாக நடைபெற்ற சமத்துவ பொருள்கள் விழாமை வெல்கடர் சதினேடி குமார் தொடங்கி வைத்து, பல்வேறு போட்டிகளில் வெற்றி பெற்றவர்களுக்கு பரிசுகளை வழங்கினார். உடன், ஊரக வளர்ச்சி முகமை திட்ட அலுவலர் கவிதா, உதவி இயக்குநர் (ஊராட்சிகள்) மகாதேவன் உள்ளிட்ட பலர் உள்ளனர்.

மாணவியர்களுக்கு மடிக்கணினிகள் வழங்கப்பட்டுள்ளன.

மடிக்கணினிகள் வழங்குவதன் மூலம் மாணவர்களின் கணிதத் திறன் மேம்பட்டு, தொழில்நுட்ப அறிவு வளர்ந்து, தொழில்முனைவோர் மற்றும் ஆராய்ச்சி துறைகளில் சாதிக் வழிவகுக்கும் என அவர் கூறினார்.

இந்தக்கட்சியில் கல்வெட்டி இரா. பிஞ்சுதாடேவி, சேலம் மாதகராட்சி துணையோர் மா சாரதாடேவி, அரசு மகளிர் கலைக் கல்லூரி முதல்வர் நா.காந்தியியன் உள்ளிட்ட அலுவலர்கள், பேராளியர்கள் மற்றும் மாணவியர்கள் கலந்து கொண்டனர்.



நாக் சான்றிதழ் பெற்றவர்களுக்கு அரசு வலைவாரம்ப்புகளில் முன்னிலை வழங்கப்படுவதோடு, வயது வரம்பின் கட்டுடன் ஒரு ஆண்டு சலுகையுடன் அளிக்கப்படும். மேலும், வெளிநாட்டினர் வலைவாரம்ப்புகளிலும் நாக் பெற்றவர்களுக்கு முன்னுரிமை கிடைக்கும். தொழிற்புறத்தில் பயிற்சிக்கவாங்குதல் தொழில் பிரிவுகளுக்கேற்ப உதவித்தொகை நிறுவனங்களால் வழங்கப்படும். பத்தாம் வகுப்பு தேர்ச்சி முதல் பன்னிரண்டாம் வகுப்பு தேர்ச்சி அல்லது தொல்வியுததைவர்கள், அரசு மற்றும் தனியார் தொழிற்புறப்பிரிவு நிலையங்களில் என்சிவிடி மற்றும் என்சிவிடி தேர்ச்சி பெற்றவர்கள், தங்கள் அசல் சான்றிதழ்கள் மற்றும் கேவலயான ஆவணங்களுடன் முகாமில் கலந்து கொள்ளலாம். மேலும் விவரங்களுக்கு, உதவல் இயக்குநர், மாவட்டத் துறன் பயிற்சி அலுவலகம், அரசினர் தொழிற்புறப் பிரிவு வளாகம், கேவல - 271, திருச்சியோரை 95665 31310, 94864 4178 என்ற தொலைபேசி எண்களில் தொடர்பு கொள்ளலாம் என கன்களில் பவன்குமார் கிரியப்பன்வர்த் தெரிவித்துள்ளார்.

தொடர்ந்து சிலம்பம், கயிறு இழுத்தல், ரங்கோலி, கலையாச்சித்தும், உறியடித்தல் உள்ளிட்ட விளையாட்டுப் போட்டிகளில் மாணவ, மாணவிகள் ஆர்வமூட்டுவதற்குத் தொண்டு சமத்துவப் பொதுக்கலிட்டு மகிழ்ச்சியுடன் கொண்டாடினர்.

பாரம்பரிய உடைகளில் அலங்கரித்து வந்திருந்த மாணவர்களின் வண்ணக்கோலங்கள் முதுகங்களில் நிறைய அலகர்கள் ஒருங்கிணைப்பாளர்கள். மேரோசிரியர்கள் மற்றும் மாணவர்களை ஸ்ரீ நந்தகல்வி அறக்கட்டளையின் ஆங்கத்தினர் பாணுமதி சண்முகம் செயல்படுத்தும் நந்தகுமார் பிரதீப்தி நந்தா கல்வி நிறுவனங்களின் செயலாளர் எஸ். திருமூர்த்தி ஆகியோர் பாராட்டினர்.

**அறிவிப்பு**

தேயிய கம்பெனி ஈட்டத் தீர்ப்புடன், சென்னை அமைகின்ற ஜனவரி 7, 2026 தேதியிட்ட உத்தரவிடப்பட்ட கற்றுடன் ஆட்சிபகாப்பெயரெனக் கிமிடிட மற்றுள் மகிசின் கோட்டன் கம்பெனி கிமிடிட அதன் சமூகப்பாட்டப் பகுதிகாரச்சன் மற்றுள் கைதாரச்சரிதையே, மேற்கொண்ட துருக்கினைப்படி திட்டத்திற்காக கம்பெனிகளின் ஈட்டம் 2013, ரிபிஷனல் 2023-232இன் கீழ் ஒப்புதல் வாங்குதல் பொருட்டு மறுதாராளத் தாக்கல் செய்யப்பட்ட மறுகளின் கீதான கிசாரணை ரிபர்ஸி 25, 2026 அன்று எடுத்துக் கொள்ளப்படுகிறது. மேற்கொண்ட மறுதலான ஆதர்த்தோ அவை அந்தத்தோ கருத்து இருப்பின் அது குறித்தே இருபடி அகலது அல்லது வழக்கறிஞர், பெயர் மாற்றம் முகவரிதான குறிப்பிட்ட கைதொப்பிப்பட்டு, மறுகளின் கீழ் கிசாரணை நடைபெறுவதற்கு இரு நாட்களுக்கு முன்மாக, மறுதாராளத் வழக்கறிஞருக்கு அனுப்ப வேண்டித், மறுதலான கிளிப்புகாக இருப்பின் கிளிப்பிற்காக காரணம் வேண்டி வாங்குதலுக்குள்ளே நகலான அந்த அறிவிப்பிட்டு இன்னுதது அனுப்ப வேண்டித், மறுகளின் நகல் எனவுகேஷனல் தேவையப்பன் அதற்குரிய கட்டணத்தைச் செலுத்தி கீழே கைதொப்பிப்பிட்டவாட்பிருந்து மேற்றுக் கொள்ளணம்.

ஜனவரி 16, 2026 தேதியிடப்பட்டது.

வாண் ஓபல்  
மறுதாராளின் வாங்குதல்குர்,  
புதிய எண்:115, குதல் ததம், லல் சர்ச் சாலன,  
மரரிப்பய்ய், சென்னை - 600 004.

தமிழ் மீதுவாசை நோய் பரவியது, சென்னை நகரம், 'திரிபுர' என்ற திரைப்படம் 'மீட்டிவிட்ட' திரைப்படத்தை, செப்டம்பர் 19-ம் 33ம் திக், 13.01.2022 அன்று கடைப்பிடிக்கக்கூடியதால் மறுபரிசீலனை என்று திரை நடிப்பு நிறுத்திவிட்டது. சென்னை 'மீட்டிவிட்ட' படத்துக்கு பதிலாக நடிப்பது நடைபெற்றுள்ளதால், தங்கள் தோகைக்கான அடுத்த நாள் அகப்படும் 11.02.2022 அன்று அப்படியே அடுத்த குறையைத் திரை, விலை தான்: 100 திரைப்படத்தை (முன்புவிட்ட தகவல் கணக்கு அப்படியே) வாங்கியிருக்கிறார்கள். சென்னை நகரம், 'திரை' என்ற திரைப்படம் 'மீட்டிவிட்ட' திரைப்படத்தை, செப்டம்பர் 19-ம் 33ம் திக், 13.01.2022 அன்று கடைப்பிடிக்கக்கூடியதால் மறுபரிசீலனை என்று திரை நடிப்பு நிறுத்திவிட்டது. சென்னை 'மீட்டிவிட்ட' படத்துக்கு பதிலாக நடிப்பது நடைபெற்றுள்ளதால், தங்கள் தோகைக்கான அடுத்த நாள் அகப்படும் 11.02.2022 அன்று அப்படியே அடுத்த குறையைத் திரை, விலை தான்: 100 திரைப்படத்தை (முன்புவிட்ட தகவல் கணக்கு அப்படியே) வாங்கியிருக்கிறார்கள். சென்னை நகரம், 'திரை' என்ற திரைப்படம் 'மீட்டிவிட்ட' திரைப்படத்தை, செப்டம்பர் 19-ம் 33ம் திக், 13.01.2022 அன்று கடைப்பிடிக்கக்கூடியதால் மறுபரிசீலனை என்று திரை நடிப்பு நிறுத்திவிட்டது. சென்னை 'மீட்டிவிட்ட' படத்துக்கு பதிலாக நடிப்பது நடைபெற்றுள்ளதால், தங்கள் தோகைக்கான அடுத்த நாள் அகப்படும் 11.02.2022 அன்று அப்படியே அடுத்த குறையைத் திரை, விலை தான்: 100 திரைப்படத்தை (முன்புவிட்ட தகவல் கணக்கு அப்படியே) வாங்கியிருக்கிறார்கள்.

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**கல்வி குழுமங்களின் தலைவர் ராமமூர்த்தி தலைமையில் நடைபெற்றது**

|                                                                                                                                                                                                                                                         |                                                                                                                                                                                                          |                                                                                                                                                                                                                                                             |                                                                                                                                                                                                                               |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| <p>அவ்வாறு முன்னிலை வகித்தார். விழாவில் கலந்து கொண்டவர்களை பள்ளி மாணவி டார்லிட்டா வரவேற்றார்.</p> <p>பொங்கல் விழாவில் சிறப்பு அழைப்பாசனாக சிந்தாமதி ராமமூர்த்தி கலந்து கொண்டு பொங்கல் பண்டுகையின் பாரம்பரி யத்தையும் சிறப்புகளை பற்றியும் பேசினார்.</p> | <p>பொங்கல் பண்டுகையை முன்னிட்டு பள்ளி கிராமிய மாணவ நிகழ்ச்சி பாரம்பரிய நடனம், சிலம்பம் சுற்றுத் தள்ளிப் பல்வேறு நிகழ்ச்சிகள் முாவில் பங்கேற்ற மாணவ ,மாணவிகளின் பெற்றோர்களை வகுவாக கவர்த்தன. விழாவில்</p> | <p>சிறப்பம்சமாக ஜல்லிக்கட்டு காளை, பசுமடு உள்ளிட்ட காளநடைகளுக்கு, சிறப்பு வழிபாடுகள் செய்து கல்வி குழுமங்களின் தலைவர் ராமமூர்த்தி பொங்கல் மற்றும் வாழைப்பழங்களை ஊட்டினார். நிகழ்ச்சியில் பள்ளி மாணவ மாணவிகள் பெற்றோர்கள், துறை முதல்வர்கள், ஆசிரியர்கள்</p> | <p>உள்ளிட்ட ஏராளமானோர் கலந்து கொண்டனர். முடிவில் பள்ளிவி சபிஷா கூறினார். விழாவிற் கானை ஏற்பாடுகளை பள்ளிவி முதல்வர் மற்றும் துணை முதல்வர்கள் ஆகியோரின் வழிகாட்டுதலில் ஆசிரியர் பெருமக்கள் மிகச் சிறப்பாகச் செய்திருந்தனர்.</p> |
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துணை முதல்வர் உதயநிதி ஸ்டாலின் கலந்துகொண்டு ஜல்லிக்கட்டை பார்வையிட்டார்

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| <b>PUBLIC NOTICE</b>                                                                                                                        |                   |                                                             |                                                                                  |
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